



GOA LEGISLATIVE ASSEMBLY

**COMMITTEE ON GOVERNMENT ASSURANCES
(FOURTH REPORT – PART I)**

PRESENTED TO THE HOUSE ON 6TH AUGUST 2025

**GOA LEGISLATURE SECRETARIAT
PORVORIM – GOA**

GOA LEGISLATIVE ASSEMBLY
COMMITTEE ON GOVERNMENT ASSURANCES

CHAIRMAN

Shri Aleixo Reginaldo Lourenco

MEMBERS

Smt. Jennifer Monserrate

Dr. Deviya V. Rane

Smt. Delilah M. Lobo

Shri Antonio Vas

Shri Viresh Borkar

Shri Pravin P. Arlekar

Secretariat of Goa Legislative Assembly

Ms. Namrata Ulman ... Secretary

Smt. Blandina D'sa ... Under Secretary

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GOA LEGISLATIVE ASSEMBLY
(COMMITTEE ON GOVERNMENT ASSURANCES)

PREFACE

I, the Chairman of the Committee on Government Assurances of the Goa Legislative Assembly, having been authorized by the Committee to submit the fourth report on their behalf, present this Fourth Report – Part I (Eighth Legislative Assembly).

The Committee was reconstituted by the Hon'ble Speaker on 07.02.2025 in pursuance to Rule 205 of the Rules of Procedure and Conduct of Business of the Goa Legislative Assembly.

The assurances are pertaining to the Fifth Session 2023 of the Eighth Legislative Assembly. The assurances were examined by the Committee and on approval by the Committee were forwarded to the concerned Government Departments for furnishing the reply on action taken on the assurances by them.

Replies were received from only 22 departments and 11 departments have failed to provide their replies on action taken on assurances despite several reminders.

The replies received from the Government Departments on these assurances were examined by the Committee, suggestions were made and comments thereon. The Committee orally examined the representatives of the Government Departments of Public Private Partnership, Public Works, Labour and Employment, Revenue, Agriculture, Fisheries, Social Welfare, Election, Power, Tourism, Tribal welfare, Captain of Ports (Sixth Session 2024), Municipal Administration, and Water Resources. The Committee awaits further action on the recommendations made by the Committee in this Report.

The Report was considered and adopted by the Committee by circulation on 5th August 2025. The Committee is grateful to the Hon'ble

Members of the Committee for rendering valuable cooperation in the smooth functioning of the Committee.

The Committee desires to place on record its appreciation for the assistance given by the Secretary of Legislature Ms. Namrata Ulman, Under Secretary Smt. Blandina D'sa, Section Officer Shri Ramchandra Palekar and all the staff of Legislature Secretariat during the deliberations of the Committee and finalization of this Report.

Shri Aleixo Reginaldo Lourenco

Chairman

Dated: 6th August 2025

Government Assurances Committee

REPORT

INTRODUCTION

The main responsibility of the Assurances Committee is to scrutinize the assurances, promises and undertakings etc. given by the Ministers from time to time on the floor of the House and to report on the extent to which these have been implemented.

To further discuss the assurances pertaining to the Fifth Session 2023 under Report, the Committee held two meetings, in which a total number of 66 Assurances pertaining to the following 21 departments of Agriculture, Animal Husbandry and Veterinary Services, Archives and Archaeology, Education, Election, Fisheries, Information and publicity, Labour and Employment, Power, Printing and Stationery, Public Private Partnership, Public Works, Revenue, River Navigation, Social Welfare, Sports, Town and Country Planning, Tourism, Tribal welfare, Municipal Administration UDD, Water Resources were considered. In these meetings, the Committee also sought clarifications from the representatives of the concerned Departments.

AGRICULTURE	
1	<p>Ref and Date - Private Member's Resolution by Shri Vijai Sardesai- MLA on 21/7/2023.</p>
	<p>Subject - This House strongly recommends the Government to enact suitable legislation to encourage the concept of contract farming in the State. There is an urgent requirement to bring large tracts of fallow land under cultivation which can be achieved through contract farming. This will ensure minimising the economic risk in farming and encourage Goans to revisit agriculture as an economically viable profession and business. It will also provide farmers with economics of scale thus raising their income and ensuring product quality, quantity and timely delivery.</p>
	<p>Assurance - Dr. Pramod Sawant, Chief Minister – We will think about whatever has been discussed and in the next Assembly we will systematically introduce the bill. Will introduce new bill.</p>
	<p>Fulfilment/ Action taken by Government – The Department informed that the draft proposal of "The Goa State Agricultural Produce and Live Stock Contract Farming (Promotion and Facilitation) Act, 2020" was earlier submitted to the Government for consideration.</p> <p>Thereafter a Committee was constituted under the Chairmanship of the Minister for Agriculture, and the Committee drafted the "Goa State Amritkal Agriculture Policy 2025", which emphasized on promoting contract farming; adhering to the key principles and provisions associated with contract farming practices. The draft proposal of "The Goa State Agricultural Produce and Lives stock Contract Farming (Promotion and Facilitation) Act, 2020" will be resubmitted.</p>
	<p>Remarks of the Committee:</p>

	<p>The Committee desires that the new Bill be introduced so that fallow land can be brought under cultivation as well make farming viable for the Goans to restart farming.</p> <p><i>The Assurance is in the process of fulfillment.</i></p>
2	<p>Ref and Date - LAQ No.: *2A. tabled by Shri Chandrakant Shetye, MLA on 24.7.2023.</p> <p>Subject - Support Price Shri Jit Arolkar – MLA -Support price for cultivation of Chillies.</p> <p>Assurance - Shri Ravi Naik, Minister for Agriculture. "We will take a decision after consulting with Finance Department".</p> <p>Fulfilment/ Action taken by Government – The Department informed that Chilly is procured by Goa State Horticulture Ltd. Tonca, at rate of 150% of the cost of cultivation under the scheme Promotion of Vegetable with Assured Market and as such there is no need for separate support price for cultivation of chillies.</p> <p>Remarks of the Committee: During oral evidence, the representatives of the Department informed that Goa State Horticulture procures chillies and procurement rate was fixed on the previous years rate in that particular month. A committee has been formed to assess the cost of cultivation of chillies and 150% of cultivation cost is paid to the farmer.</p> <p>The Committee feels that to encourage people to grow crops and maintain the greenery of the State, the Department should enhance the percentage of the cultivation cost or increase the cultivation cost.</p> <p><i>The assurance will be fulfilled when the benefit to the farmers is enhanced</i></p>

3	<p>Ref and Date - LAQ No.: *3A tabled by Shri Venzy Viegas, MLA on 24.7.2023.</p>
	<p>Subject - Assured price of Coconut Shri Vijai Sardesai – MLA In Kerala a separate MSP is given to Copra. You are making Rs. 15 for coconut, if you calculate it will become Rs. 30. Farmers will benefit from this. Will you study the matter?</p>
	<p>Assurance - Shri Ravi Naik, Minister for Agriculture. "We will examine it".</p>
	<p>Fulfilment/ Action taken by Government – The Department informed that the matter is under examination.</p>
	<p>Remarks of the Committee: During oral evidence, the Department informed that the coconut plantations in the western ghats are attacked by monkeys and people have stopped harvesting coconuts. Further they stated that two years back there was a draught in Karnataka and coconut plantations were damaged. Therefore the quantity of coconuts brought into Goa were reduced considerably; therefore the rise in the price of coconuts. The Department informed that the matter is being examined. <i>As the Department has not brought any relief to the farmers, the assurance is not fulfilled.</i></p>
4	<p>Ref and Date - Calling Attention by Dr. Deviya Rane – MLA on 26.7.2023. Losses suffered due to crops damaged by wild animals.</p>
	<p>Subject - Dr. Deviya Rane – MLA The Government may increase the compensation offered, allow multiple claims in a year so that they are adequately compensated. Requesting the government to provide adequate and timely relief.</p>

	<p>Assurance - Shri Ravi Naik, Minister for Agriculture – The proposal of Dr. Deviya Rane, Hon. MLA Poriem Constituency in Sattari Taluka will be examined to increase the compensation and timely relief to the farmers will be provided.</p> <p>Fulfilment/ Action taken by Government – The Department informed that compensation towards crop loss caused due to natural calamity has been increased from Rs. 25,000/- to Rs. 40,000/-per ha. and disbursement of compensation is made through Direct Benefit Transfer (DBT) System thereby ensuring that benefits are received promptly, securely and timely by the beneficiaries.</p> <p>The Department has amended the notification of the Shetkari Adhar Nidhi to include crops loss due to “ingress of saline water due to breach in Khazan Bunds”. Strict timelines are framed in the notification for the entire process of availing compensation. The final compensation amount is transferred directly into the beneficiaries verified bank account through Direct Benefit Transfer (DBT). This has resulted in timely disbursement of subsidies, saving time and effort.</p> <p>Remarks of the Committee: <i>The Committee is satisfied with the reply. The assurance has been fulfilled.</i></p>
5	<p>Ref and Date - SQ 4A by Shri Rajesh Faldesai, MLA on 7.8.2023 regarding flooding of agricultural lands due to sluice gates.</p> <p>Subject - Shri Viresh Borkar – MLA I have a pointed question regarding Bundhs viz Offla Bundh, Dhomjya Bundh, Kavjya Bundh in Cumbharjua Constituency and St. Mathias Bundh in St. Andre Constituency. By when these bundhs will be repaired? The files regarding these bundhs are pending. It is because of these bundhs that water is entering and fields get inundated.</p>

Assurance - Shri Ravi Naik –Minister for Agriculture
Administrative Approval is received. We will try to do it as soon as possible.

Dr. Pramod Sawant – Chief Minister –
I will check and ask to issue work order in this financial year.

Fulfilment/ Action taken by Government –

The Department informed that -

- a) Work in Cumbharjua Constituency:-Below mentioned 3 works were tendered during FY 2023-24.
 - i. Reconstruction of sluice gates and strengthening of bund "Kholi Ofla Dongzo (Porne Ofla), Ofla (part), Caujuo (Ch 00.00 – 3630.00 M)" at Carambolim village, Tiswadi Taluka. (Revised estimated cost – Rs. 2294.73 lakh).
 - ii. Reconstruction of sluice gates and strengthening of bund "Ofla (part), Dongzo (Ch. 3630-6430.00M)" at Carambolim village in Tiswadi Taluka.
 - iii. Reconstruction of sluice gates and strengthening to the bund "Naganzo Khedo" at Carambolim village in Tiswadi Taluka. (Revised estimated cost – Rs. 2007.69 lakhs).

Out of the above 3 works, one work at Sr. no. (ii) has been referred to GSWB for their approval. So far tender of this work has not been placed before GSWB. Hence, Department will take up the matter with Finance Department for expediting approval of this work.

Tenders of the remaining two works at sr. no. (i) & (iii) have been cancelled since agencies of both these works have withdrawn their tenders since expenditure sanction could not be granted at that time. Presently, estimates of both these works have been revised for retendering during current financial year. Funds to these works will be borne from State Budget and Government also will be requested for enhancing budgetary allocation on account of these works. These works once commenced are expected to complete within 3-4 years.

	<p>b) Works in St. Andre Constituency: Below mentioned two works belonging to St. Mateus, Tenants Associations, Azossim, Tiswadi were tendered -</p> <ol style="list-style-type: none"> i. urgent work of closure of breaches and heightening of the bund "Valad Divisorio" at Azossim in Tiswadi Taluka. ii. repairs and heightening of the bund "Valad Divisorio" at Azossim in Tiswadi Taluka. <p>Work at sr. no. (i) includes closure of 3 big breaches and same has been completed on 28/02/2025.</p> <p>Work at sr. no. (ii) includes repair works of damaged stretches of "Valad Divisorio" khazan bund. Presently, more than 70% work has been completed and further works are in progress.</p>
	<p>Remarks of the Committee:</p> <p>During oral evidence before the Committee, the representatives of the Department informed in respect to Cumbharjua Constituency that for two works the estimates are revised and after approval will be retendered. One work has been referred to GSWB Board and they will take up the issue with Finance Department. The bund is 9.6 km. in length working to a cost of approximately 60 to 65 crores from Azzosim village to Kundai.</p> <p>The Committee is dissatisfied that the work of these bunds is not being taken up by the Government for many years. Cultivation of fields has stopped due to salinity. Mangroves have grown in the fields. Committee feels that the Department should also consider maintenance of the bunds so that they do not breach.</p> <p><i>The assurance is not fulfilled.</i></p>
6	<p>Ref and Date - Demand No. 64 on 9.8.2023.</p> <p>Subject - Shri Viresh Borkar – MLA</p>

	<p>Whether the Ethanol plant at Sanjeevani Sugar Factory site will be started or not? Nothing has been mentioned about the Ethanol plant.</p>
	<p>Assurance - Shri Ravi Naik, Minister for Agriculture – DPR for this project is awaited. If this Ethanol plant starts then we will put condition of absorbing the workers of Sanjeevani factory.</p>
	<p>Fulfilment/ Action taken by Government – The Department informed that in order to redevelop Sanjivani Sahakari Sakhar Karkhana including manufacture of Ethanol on PPP mode, the Government initiated bidding process and invited Request for Qualification (RFQ) applications from eligible and interested entities for award of the project. The two applications which were received were not fulfilling the minimum eligibility criteria specified in the RFQ documents. The RFQ applications were invited the second time. The due date was extended three times but it was found that no bidders entered the bid.</p>
	<p>Remarks of the Committee:</p> <p>The Committee observed that even though the Department had made efforts to redevelop the Sanjeevani Sugar Factory, there were no bidders for the same, however, the Department could once again float tender for its revival.</p> <p>Although the department has taken steps, the Assurance is in the process of fulfilment.</p>
7	<p>Ref and Date - Demand No. 64 on 9.8.2023.</p>
	<p>Subject - Shri Cruz Silva –MLA I want an assurance on the Durga Farm as to when it will be completed. Earlier Agriculture Minister had visited. I want a date by which the same will be completed.</p>
	<p>Assurance - Dr. Pramod Sawant, Chief Minister – I will go through the file and try to complete it in this year itself.</p>

	<p>Fulfilment/ Action taken by Government – The Department stated that the project is under One District One Product (ODOP). The installation of common incubation centre at Durga Farm in Chinchinim will be completed by the end of May 2025. Infrastructure and work of installation of machinery has been completed and the work of installation of new transformers is in progress.</p> <p>Remarks of the Committee: The Committee observed that the work of the project is in progress. <i>The assurance is in the process of being fulfilled.</i></p>
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ANIMAL HUSBANDRY & VETERINARY SERVICES	
1	<p>Ref and Date - Demand No.65 on 28.7.2023.</p>
	<p>Subject - Shri Yuri Alemao- Leader of Opposition Your department has failed to handle stray dog and cattle menace. If you look at the cattle menace today, it is on all the roads in Goa. In all the roads, accidents are taking place.</p>
	<p>Assurance - Shri Nilkanth Halarnkar, Minister for Animal Husbandry and Veterinary Services We have given powers to Municipalities and Panchayats under the Stray Cattle Act. We have 7 Gaushalas. We are giving money to Panchayats and Municipalities for handling stray cattle. Panchayats and Municipalities should pay for lifting stray cattle, submit utilization certificate and we will finance them again. We are getting 3 new ambulances – one for North, one for South and one for Centre.</p>
	<p>Fulfillment/ Action taken by Government – The Department stated that as per Chapter XX of the Goa Municipalities Act, 1968, management of stray animals is the responsibility of all the Municipalities as per section 112-A to 112-F of the Goa Panchayat Raj Act 1994, the management of stray animals is the responsibility of every Panchayat. As per Animal Birth Control (Dogs) Rules, 2001 and Animal Birth Control Rules, 2023 implementation of animal birth control programme is the responsibility of local bodies.</p> <p>The High Court of Bombay at Goa in its judgement dated 8th August 2023 in MISC.CIVIL APPLICATION NO. 2017 IN WRIT PETITION NO. 261 of 2024 have made Municipal Councils and Chief Officers of the Municipal Councils responsible for ensuring that no stray cattle are squatting on public roads. The Chief Officer has to ensure that necessary staff is appointed or designated for controlling and removing the stray cattle from public roads and regular paroling has to be carried out by the team.</p>

The Directorate of Panchayats within a month is required to issue directions to all the Panchayats to adopt measures to deal with issues of stray cattle.

"The Goa Stray Cattle Management Scheme 2013 (Amended) was formulated through which grant in aid is provided to Local Bodies for management of stray cattle through Animal Welfare Organisations. The grant in aid is released directly to the concerned Goshalas to avoid delay in transfer of grants to the impounding Goshalas. A total of 9499 stray cattle are impounded.

The Department has formulated "The Goa Small Animal Rescue Management Scheme 2014" wherein grant in aid is provided to Local bodies for sterilization of stray dogs through Animal Welfare Organizations.

However, it was stated that hiring services of 24x7 animal ambulances was tendered but due to poor response from the bidders, the same has been retendered on 27/3/2025.

Remarks of the Committee:

The Committee appreciates the efforts made by the Government of issuing notifications, framing rules, formulating schemes for handling stray dogs and cattle but the nuisance caused by these stray animals is still prevalent. Attack of dogs on children, tourists is still prevalent. Stray cattle on roads are still seen which are the cause of accidents and traffic jams.

The Committee is of the strong opinion that the Municipalities and Panchayats should implement the Rules in earnest to avoid this unwarranted hardship and fear among the people.

As this issue is continuous in nature, the assurance is in the process of being fulfilled.

ARCHAEOLOGY	
1	<p>Ref and Date - Private Members' Resolution by S/Shri Vijai Sardesai, Cruz Silva and Carlos Ferreira, MLAs on 28/07/2023.</p> <p>Subject - "This House strongly resolves the Government to formulate a Heritage Conservation Policy. Goa has got 51 notified structures under the State Archaeology Department and close to 430 additional monuments and structures with immense heritage value, the State Government is yet to put in place a 'Heritage Conservation Policy' to conserve and preserve these architectural monuments".</p> <p>Assurance - Shri Subhash Phaldessai, Minister for Archaeology Yes, we will do it. when we will frame and draft the policy, we will put it before public for opinion, suggestions and objections....</p> <p>Fulfilment/ Action taken by Government – The Department stated that they have constituted a Monitoring Committee for drafting the Heritage Policy for the State vide Order No.1(66)/HP/2023-24/Archaeology-561 dt. 20-11-2023. Further, a drafting Panel was constituted on 30th October, 2024 for drafting a Heritage Policy. The drafting Panel has submitted a draft Heritage Policy to the Government for approval.</p> <p>Remarks of the Committee- The Committee desires that this draft Heritage Policy be scrutinized, considered and approved by taking views of experts in the field.</p> <p>The Committee is satisfied with the reply of the Department. <i>The Assurance is in the process of being fulfilled.</i></p>
2	<p>Ref and Date - Demand No. 87 on 8.8.2023.</p> <p>Subject - Shri Yuri Alemao –Leader of Opposition</p>

<p>Are you going to notify the Chieftains Memorial at Cuncolim and Chandor Heritage Village. Also refurbishment of the memorial.</p>
<p>Assurance - Dr. Pramod Sawant, Chief Minister – We will notify the Chieftains Memorial in Cuncolim. We will refurbish it through PWD or GSIDC. Archaeological structures in Chandor village will be preserved and maintained. We will take you in confidence before appointing Consultant.</p>
<p>Fulfilment/ Action taken by Government – The Department informed that the proposal for development of Chandor as Heritage Village was initiated. A Request for Proposal for Expression of Interest for appointment of Consultant for preparation of master plan for development of Chandor as Heritage Village was made. Since no bids were received, the RFP was cancelled. It is now proposed to notify Chandor as a Heritage Village. The draft notification to this effect is submitted to the Government for approval.</p>
<p>Remarks of the Committee- As the Government has initiated the process of notifying Chandor as a Heritage Village, the Committee is satisfied with the reply.</p> <p><i>The Assurance is in the process of being fulfilled.</i></p>

EDUCATION	
1	<p>Ref and Date - Demand No. 36 on 31/7/2023. Vocational Training Institute for Special Children.</p>
	<p>Subject - Shri. Michael Lobo- MLA There was a plan to start a Vocational Training Institute for Special Children and a place belonging to NGPDA was identified in Porvorim for the same. GSIDC officers were sent to Tamil Nadu by the Chief Minister to study as to how this institute should be built and how products made by these special children are kept for sale over there. In Sanjay School, an outlet for them to sell the products they make, should be provided.</p>
	<p>Assurance - Dr. Pramod Sawant, Chief Minister – We have given the task to Sanjay School and we will start the institute to motivate special children. We are ready to give them the outlet in whichever place they want” .</p>
	<p>Fulfilment/ Action taken by Government – The Department informed that the North Goa Planning and Development Authority allotted a plot in PDA Colony, Porvorim to Sanjay Centre for Special Education for construction of Sanjay Higher Secondary and Vocational Section admeasuring 1500 sq. mtrs in Survey No. 77/1 of the Village Pilerne. Block Estimate of Rs. 6,80,15329.53 has been given by GSIDC and the GSIDC has already taken due steps to taken up the work further.</p>
	<p>Remarks of the Committee- The Government has taken up the work of bringing about a Vocational Training Institute for special children. The Committee is satisfied that the initial work has commenced and desires that a time frame be set for its completion.</p> <p><i>The assurance is in the process of being fulfilled.</i></p>

2	<p>Ref and Date - Zero Hour Mention by Shri Altone D'Costa- MLA on 9.8.2023.</p>
	<p>Fear and anxiety in the minds of parents seeking admission for physically disabled individuals, particularly those with autism, due to scarcity of available seats in educational institutions. The limited number of openings raises concerns about these students access to basic education. In light of this, what measures does the Government plan to implement to ensure that these students are not denied the opportunity to receive essential education.</p> <p>In Canaguinim there are three children, no school is giving them admission since last 9-10 years.</p>
	<p>Assurance - Dr. Pramod Sawant, Chief Minister – This is a very sensitive issue. I will discuss with Director of Education and see if they can be given admission under inclusive education.</p>
	<p>Fulfilment/ Action taken by Government – A circular No. Acad/Misc./NCPCR/2021-22/1083 dated 09/05/2023 was issued to all the Government and Government aided/unaided. Primary/secondary/ higher secondary/special schools in the State, in which they directed that no student with disability including children with sensory disabilities viz. hearing impairment, visual impairment and deaf, blind should be denied admission in regular schools (aided and unaided).</p>
	<p>Remarks of the Committee- The Committee is consonant with the efforts of the Department, however, the Committee prefers the Department to get feedback of this circular issued and whether there still exist any complaints to that effect.</p> <p><i>The assurance is in the process of being fulfilled.</i></p>

ELECTION	
1	<p>Ref and Date - SQ 3C by Shri Viresh Borkar- MLA on 9.8.2023.</p>
	<p>Subject - Dual voting card registration. Shri Sankalp Amonkar –MLA Voters originally from Mormugao who are now staying on rent in Vasco Constituency, Dabolim, Cortalim are issued notices by BLO to cancel their voting cards. Whether the BLOs can cancel such voting cards? Already 930 people have received notices.</p>
	<p>Assurance - Dr. Pramod Sawant, Chief Minister</p> <p>Every voter has right to retain his original voting place. I will give strict instruction to BLO. I will immediately give instruction to your concerned ARO.</p>
	<p>Fulfilment/ Action taken by Government – The Department stated that the DEO, South Goa District vide letter No. 79/02/ELN/LAQ/163 dated 28/04/2025 informed that 930 notices have not been issued to the voters for cancellation due to change in residence. Instead, notices were issued to the deceased voters where the system had flagged potential dual entries. They also informed that BLOs do not delete the entries of the voters owning houses in the Constituency even though they temporarily reside elsewhere on account of work or space constraint and owning a house allows them to get enrolled at their original address.</p>
	<p>Remarks of the Committee – During oral evidence before the Committee, the representatives of the Department informed that the BLO has no powers to cancel voting cards and the same has been verified. It is the ERO who issues orders. Orders were issued in respect of the deceased voters for cancellation.</p>

The Committee observed that there were no cases of cancellation of voters cards and was satisfied with the reply.

The assurance has been fulfilled.

FISHERIES	
1	<p>Ref and Date - Demand No. 66 on 28.7.2023.</p>
	<p>Subject - Shri Yuri Alemao- Leader of Opposition The retaining wall at the mouth of River Sal in Betul, I think this needs to be constructed on priority basis.</p>
	<p>Assurance - Shri Nilkanth Halarnkar, Minister for Fisheries The work of retaining wall is pending for want of report. The professor of Madras IIT who is supposed to give report is gone to America. We have contacted him and he has said he will do it on his return. We cannot ask some other party because it will take another six months. We will look into it as soon as we get report.</p>
	<p>Fulfilment/ Action taken by Government – The Department informed that that the Government of India had approved the project for the Development/Extension/Upgradation of four fish landing centres in the State of Goa i.e. Malim, Chapora, Cutbona and Cortalim in the year 2014. The project module for Cutbona was divided into two components: (i) Development /Extension/Upgradation of the jetty at Cutbona which was completed in September 2019 and (ii) Construction of training wall; which was proposed due to acute siltation at the mouth of the River Sal hampering entry of vessels at the jetty during low tide. A training wall admeasuring 483 m with crest elevation of +4.43 m commencing at the mouth of River Sal and extending into the Arabian sea was proposed.</p> <p>The West Bengal Fisheries Corporation Ltd. to carry out the detailed Techno Economic Feasibility (TEFR), Detailed Project Report (DPR), Environment Impact Assessment (EIA), Model Studies and other related studies for the project approached the Department of Ocean Engineering, India Institute of Technology, Madras to carry out systematic investigation of training the river mouth for safe manoeuvring of fishing vessels.</p>

	<p>Several studies and reports were made, NOCs from Panchayats, Captain of Ports, Goa Coastal Zone Management (GZMA) were obtained. However, the EIAA stated that the EIA obtained from The West Bengal Fisheries Corporation Ltd. and Marine Environment Impact Assessment Report of the Captain of Ports was more than 3 years old and EIA Reports shouldn't be more than 3 years at the time of submission of proposal for grant of Environmental clearance.</p> <p>The Department has appointed a Project Execution Agency (PEA) in March 2024 for undertaking various infrastructure projects including the construction of training wall. The Department requested PEA in November 2024 to undertake various studies related to construction of training wall.</p>
	<p>Remarks of the Committee –</p> <p>During oral evidence, the representative of the Department stated that the Department has appointed WAPCOS Coast as their Consultant for works under PMMSY and State Schemes. They have given their tentative estimates of around 84 crores with a river training wall of 600 m. The Department has just given WAPCOS the approval to appoint an agency to get the EIA done.</p> <p>The Committee observes with regret that the Department has not made any progress with the work till date and has been giving the same reply for the last many years. The paper work has not begun till date.</p> <p><i>The assurance is not fulfilled.</i></p>
2	<p>Ref and Date - Demand No.66 on 28.7.2023.</p> <p>Subject - Diesel subsidy Shri Yuri Alemao- Leader of Opposition</p> <p>On 30000 litres of diesel the Goan fishermen are getting reimbursement on VAT. This has to be increased to 90000.</p>

	<p>Assurance - Shri Nilkanth Halarnkar, Minister for Fisheries I will study and discuss with Chief Minister.</p>
	<p>Fulfilment/ Action taken by Government – The Department informed that the Chief Minister and Minister for Fisheries held a meeting on this subject and directed to reformulate the "The Goa Value Added Tax based subsidy on H.S.D. oil consumed by fishing vessels scheme". As per the directions, the Department has forwarded revised scheme proposal to Government for approval. However, the Finance Expenditure Department raised several queries towards the proposal. The same has been clarified and resubmitted for approval of the Government.</p>
	<p>Remarks of the Committee – During oral evidence, the representative of the Department stated that the matter is pending with the Finance Department.</p> <p>The Committee observed that this new scheme is still pending with the Finance Department for approval.</p> <p><i>Therefore, the assurance is not fulfilled. However, the process is on.</i></p>
3	<p>Ref and Date - Zero Hour Mention by Smt. Delilah Lobo – MLA on 7.8.2023.</p> <p>Subject - Smt. Delilah Lobo – MLA</p> <p>Fear and anxiety in the minds of trawler and canoe owners from Anjuna Caisua village due to dilapidated condition of Chapora Jetty which is affecting their business.</p> <p>The file is with GSIDC. I request to undertake the works as soon as possible as part of the jetty has already collapsed.</p>

	<p>Assurance - Dr. Pramod Sawant, Chief Minister – I will ask to undertake it.</p> <p>Fulfilment/ Action taken by Government – The Department informed that Water and Power Consultancy Service Ltd (WAPCOS) has been appointed as the as the Project Executing Agency (PEA) for implementing various projects under Pradhan Mantri Matsya Sampada Yojana (PMMSY) as well as State funded projects. WAPCOS Ltd was asked to prepare the DPR for upgradation of existing fishing harbour/landing centre Chapora Jetty in Anjuna Chapora Goa and dredging of Chapora Jetty for smooth flow of Traffic (Marine) wherein they submitted a DPR proposal for upgradation of Chapora into eco friendly modern integrated fish landing centre and maintenance dredging at channel area of Chapora Jetty Creek for smooth flow of traffic under PMMSY. The DPRs were approved on 07/06/2024.</p> <p>The Department forwarded the DPR of Upgradation of Chapora into eco-friendly modern integrated fish landing centre to the National Fisheries Development Board, Government of India for sanction of funds; so also the DPR of Maintenance Dredging at channel area of Chapora Jetty Creek for smooth flow of traffic to the National Fisheries Development Board Government of India for sanction of funds. Approval from NFDB for sanction of funds is awaited.</p> <p>Remarks of the Committee – During oral evidence before the Committee, the representative of the Department stated that they have been granted the administrative approval to tender the work of Chapora Jetty. The estimated cost is around 4.17crores. The tender will be floated soon.</p> <p><i>As the Department assured the Committee that the tender works would be floated shortly, the assurance is in the process of being fulfilled.</i></p>
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INFORMATION & PUBLICITY	
1	<p>Ref and Date - Demand No. 56 Information and Publicity on 24.7.2023.</p>
	<p>Subject - Shri Yuri Alemao – Leader of Opposition CAG has stated that the Government has not framed its Media Policy on advertisements.</p>
	<p>Assurance - Dr. Pramod Sawant, Chief Minister Government is in the process of framing Advertisement policy. Hon. High Court has banned hoardings. So we are doing advertisement policy.</p>
	<p>Fulfilment/ Action taken by Government – The Department informed that the Advertisement Policy is under submission to the Government for its decision/approval. The Goa Outdoor Advertising (Regulation and Control) Bill, 2025 has been referred to the Select Committee at the last Assembly.</p>
	<p>Remarks of the Committee –</p> <p><i>The assurance is in the process of being fulfilled.</i></p>
2	<p>Ref and Date - Demand No. 56 Information and Publicity on 24.7.2023.</p>
	<p>Subject - Shri Yuri Alemao – Leader of Opposition There is urgent need to promote Goan films and film makers. The focus should be on the films produced by Goans, made by Goans and there should be actors, producers and directors from Goa.</p>
	<p>Assurance - Dr. Pramod Sawant, Chief Minister</p> <p>We are going to have Konkani Film Festival this year. We have revised the schemes for films through ESG and whatever pending dues were there will be given.</p>

	<p>Fulfilment/ Action taken by Government – The Department informed that the process for the Goa State Film Festival is underway. Three editions of the festival will be held in this financial year 2025-26.</p>
	<p>Remarks of the Committee – <i>The Committee is satisfied with the reply. The assurance is fulfilled.</i></p>

LABOUR AND EMPLOYMENT	
1	<p>Ref and Date - SQ 1B by Shri Vijai Sardesai and Shri Cruz Silva – MLAs on 31/7/2023.</p>
	<p>Subject - Shri Yuri Alemao- Leader of Opposition</p> <p>From 2019 private firms and companies have notified only 2633 vacancies, and your reply states that 8896 youth got employment in private sector. With only 2633 vacancies notified, how did 8896 get jobs? Basically your data is not proper.</p> <p>Will the Minister give me an assurance that he will take proactive steps in the interest of Goans and come up with a law in which 80% of jobs should be given?</p>
	<p>Assurance - Shri. Atanasio Monserrate, Minister for Labour and Employment</p> <p>I assure the Hon. Member by the next Assembly session you will get the Data.</p>
	<p>Fulfilment/ Action taken by Government –</p> <p>The representative of the department informed that the Member vide Starred LAQ 10A of 17.1.2023 sought yearwise number of vacancies notified by the Private Sector Employers in Employment Exchange and vide Starred LAQ 1C of 24.7.2023 sought yearwise and talukawise employment status of registered candidates in private sector.</p> <p>The department informed that the number of private sector vacancies notified in the year 2019 is 2633, however the placement of candidates against the notified vacancies as furnished by the employers is 244 only. Therefore, 8896 are the candidates that have been registered in the year 2019 and are employed, which candidates may not necessarily be employed in 2019 as the employment status is updated on real time basis and reflected in that particular registration year of the candidate.</p> <p>Further, it was informed that there is no obligation upon any employer to recruit any person through the Employment Exchange</p>

	<p>from the sponsored list merely because the vacancy has been notified.</p> <p>With regards to the 80% of reservation of Jobs in Private Sector, the representative informed that imposing such restrictions would lead to the violation of the Constitution of India.</p> <p>The State of Haryana had passed a legislation The Haryana State Employment of Local Candidates Act, 2020 which was struck down by the High Court of Haryana and Punjab in its judgement on 17th November 2023. The Court held that the law is unconstitutional and violative of Part III of the Constitution of India. The Court, therefore, made the Act ineffective from the date it came into force.</p>
	<p>Remarks of the Committee –</p> <p>During oral evidence the representative of the department informed that the State of Karnataka also had taken a Cabinet Decision of having a similar legislation but the decision was withdrawn the very next day. The State of Haryana has challenged the order of the High Court of Haryana and Punjab in the Hon'ble Supreme Court and the same is pending.</p> <p>The representative informed that it will wait till the decision of the Supreme Court before taking any steps in this direction. The representative of the department, however, informed that in the interest of the local Goans, Government of Goa has amended the Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959 to make the Act more stringent.</p> <p>The Committee is satisfied with the reply of the department. <i>The assurance is fulfilled.</i></p>
2	<p>Ref and Date - Zero Hour Mention by Shri Viresh Borkar-MLA on 8.8.2023.</p> <p>Subject - Fear and anxiety in the minds of the 108 staff who were laid off in 2020. It has been almost three years that they were removed without any valid reason and they are still awaiting justice in Court...I request the Government and concerned department to look into the issue and give them justice.</p>

<p>Assurance - Shri Atanasio Monserrate, Minister for Labour Speaker Sir, I will look into the matter.</p>
<p>Fulfilment/ Action taken by Government – The Department stated that reference Order No. 28/37/2021-LAB/635 dated 28.12.2021 was received by the Office of the Industrial Tribunal and Labour Court on 30.12.2021 and the same was registered under case No. IT/1/2022. Notices were issued to the 12 workmen in the said reference. Pursuant to the notice issued, the parties put in their appearance. However, the matter had been adjourned on several occasions by the parties. There has been a delay due to addition and deletion of unnecessary parties to these proceedings. The matter was also posted for Lok Adalat for an amicable settlement. However, both the parties did not agree for the settlement and suggested that the matter may be posted for regular Board. The case today is at the stage of framing of issues. The matter is taken up on Board on regular basis for speedy disposal of the case.</p> <p>Reference Order No. 28/31/2016-LAB/653 dated 24/08/2016 was received by the Office of the Labour Court – II on 15.09.2016 and the same was registered under case No. LC-II/IT/09/2016. Notices were issued to the parties mentioned in the said reference. Pursuant to the notice issued, the parties put in their appearance. However, the delay is on account of several adjournments filed the Party-I/Workman as well as remaining absent by the Party-I/Workman and also the Employer/Party-II amended its written statement. The case is at the stage of further evidence of Party-I/Workman. The matter is taken up on Board on regular basis for speedy disposal of the case.</p>
<p>Remarks of the Committee – During oral evidence before the Committee, the representative of the Department informed that there has been a delay as the cases had been shifted from Labour Tribunal to Lok Adalat and back to the regular Board and the matter is now kept for evidence.</p>

The Committee observed that the parties have shifted the case from one Court to another which itself is time consuming. Committee feels that as this is a Court matter, the Law will take its course.

As this issue is beyond the jurisdiction of the Committee, the Committee cannot take up the issue.

POWER	
1	<p>Ref and Date - Starred LAQ 2A tabled by Shri Digambar Kamat on 01/8/2023.</p>
	<p>Subject - Shri Ulhas Tuenkar – MLA Total strength of Linesman Wireman is 832, of which 134 are vacant, Assistant Lineman Wireman are 1382 of which 207 are vacant, Line Helpers are 2330 vacant are 301. Total 742 posts are vacant and your department has advertised 254 posts of line helpers. By when will you fill these vacancies.</p>
	<p>Assurance - Shri Ramkrishna Dhavalikar, Power Minister Shri Digambar Kamat has raised the same issue. I can assure that before Ganesh Chaturthi this issue will be solved.</p>
	<p>Fulfilment/ Action taken by Government – The Department has informed that 495 posts of Line Helpers were appointed on regular basis, 101 Assistant Lineman Wireman were promoted to the post of Lineman Wireman and 202 Line Helpers were promoted to the post of Assistant Lineman Wireman. It was also informed that 20 vacancies of Lineman/Wireman were intimated to the Goa Staff Selection Commission to fill the same by direct recruitment.</p>
	<p>Remarks of the Committee – During oral evidence before the Committee, the representative of the Department stated that 495 Line Helpers were recruited on regular basis and 525 have been appointed on work charge working to a total of 1020 line helpers.</p> <p>The Committee was satisfied with the reply of the Department. <i>The assurance has been fulfilled.</i></p>
2	<p>Ref and Date - Starred LAQ 8C tabled by Shri Sankalp Amonkar, MLA on 01/08/2023.</p>
	<p>Subject - Shri Sankalp Amonkar – MLA</p>

	<p>Inspite of the shortage of line staff, there are some line staff such as Line Helpers, Lineman, Wireman posted in Sub Divisions I, II, III and XI for past many years for doing clerical works instead of field works.</p>
	<p>Assurance - Shri Ramkrishna Dhavalikar, Power Minister Power Department was never given staff for supervisory works such as supervisory staff, works assistant etc. So Linesman, Line Helpers who are qualified are made to do such works. I will see that if the staff you are talking about are not really required there then within 24 hours they will be transferred from there.</p>
	<p>Fulfilment/ Action taken by Government – The Department informed that two Line Helpers from the Office of the Executive Engineer, Division-XI, Vasco, posted on office related duties were transferred to the Sub-Division -I and Sub-Division II and placed on field duty.</p>
	<p>Remarks of the Committee – <i>The assurance is fulfilled.</i></p>
3	<p>Ref and Date - Demand No. 76 Electricity on 7.8.2023.</p>
	<p>Subject - Shri Michael Lobo – MLA I had asked a question. Connection is still not provided to poles erected by various departments.</p>
	<p>Assurance – Shri Ramkrishna Dhavalikar, Power Minister – What he is saying is correct. We will take a meeting with heads of all concerned departments and provide connection in coming two months.</p>
	<p>Fulfilment/ Action taken by Government – The Department informed that all the streetlights have been handed over to the Electricity Department by all the utilities and the Electricity Department is now maintaining the same.</p>

	<p>Remarks of the Committee – <i>The Committee is satisfied with the reply. The assurance has been fulfilled.</i></p>
4	<p>Ref and Date - Demand No. 76 Electricity on 7.8.2023.</p> <p>Subject - Shri Yuri Alemao – Leader of Opposition Outstanding recovery and safety, 55 staff of department have died, please speak about the safety measures for staff.</p> <p>Assurance – Shri Ramkrishna Dhavalikar, Power Minister – We have devised a scheme. Family of the deceased will receive Rs. 20 lakh.</p> <p>Dr. Pramod Sawant, Chief Minister – Safety equipment will be provided. We are doing safety audit and whatever safety equipment is required, I have asked to procure 100% safety equipment.</p> <p>Fulfilment/ Action taken by Government – The Department informed that all line staff are provided with safety equipment such as safety gloves, safety shoes, safety tools, earthing rod etc. regularly in a time bound manner. This is a continuous process. Training is also provided to all line staff in a phased manner and also to the new recruits.</p> <p>Remarks of the Committee – The Committee acknowledges the efforts of the Department in providing safety equipment to the line staff. The Committee would also like the Department get a feedback/ review from the line staff on the usage of this safety equipment. The Committee is of the opinion that the Department could, if feasible, have an insurance policy for its field staff.</p> <p><i>The assurance is fulfilled.</i></p>
5	<p>Ref and Date - Demand No. 76 Electricity on 7.8.2023.</p>

	<p>Subject - Shri Yuri Alemao – Leader of Opposition You tell us about the recovery of 400 crores. Will you recover, it in a time bound manner?</p>
<p>Assurance – Shri Ramkrishna Dhavalikar, Power Minister – Definitely. We will recover. We have to recover.</p>	
<p>Fulfilment/ Action taken by Government – The Department informed that the outstanding dues are recovered in a time bound manner as per the prevailing rules of the Department after serving due notice wherever required to the defaulters. However, the recovery of such dues/outstanding is not a one-time exercise but a continuous process as the outstanding amounts at any given time also reflects the demand (Bill issued) periodically raised during the month for which a 15 days timeline exists for effecting payments by consumers. The outstanding dues also comprise a component of Government Department dues and is recovered by continuous follow up by way of book adjustments between the Departments.</p>	
<p>Remarks of the Committee – During oral evidence, the representative of the Department informed the Committee that at the time of the assurance the arrears for recovery were Rs. 595.38 crores. Out of which Rs.245.13 crores were of temporary disconnections and is a Court matter. One consumer itself is Rs. 216.32 crores. It was further stated that the actual active cases is only Rs. 157.03 crores. Out of which 112.80 crores are Government dues.</p> <p>The Committee is aware that the recovery of dues is a continuous process but opines that the Department recover the dues in a steady manner.</p> <p><i>The assurance is in the process of being fulfilled.</i></p>	

PRINTING & STATIONERY	
1	<p>Ref and Date - Demand No. 20 on 25/7/2023.</p>
	<p>Subject - Shri Carlos Ferreira – MLA Please open a Sales Counter in South Goa. It is very difficult for the people of South Goa, the lawyers, the litigants to come to Panaji. I am not saying a full-fledged Printing Press available, a counter to make these things available there.</p>
	<p>Assurance - Shri Rohan Khaunte, Minister for Printing and Stationery</p> <p>1. We will ensure that our facilities available with Printing and Stationery are made available in South Goa also, in Court areas for lawyers and at our office in South Goa.</p> <p>2. E Gazettes was one of the promises we made. I am happy to say that e Gazette work has already been allotted to GEL and the work will start very soon, by November.</p> <p>3. We have started on trial basis translation of Official Gazettes in Konkani. We have taken Konkani translators on deputation from Official Language Department and by next year we will be able to give you the option of all series in English and Konkani also.</p>
	<p>Fulfilment/ Action taken by Government – The Department informed that the facilities related to publications that are available at the Panjim sales counter are available at the Margao sales counter for public convenience.</p> <p>The e Gazette system has been implemented from April 2024 through Goa Electronics Ltd. to facilitate online publication. Translation in official language comes under the purview of the Directorate of Official Language. The Directorate of Official Language has constituted an expert panel of renowned translators</p>

	and the Departments may use translators from the empanelled list for translation work.
	Remarks of the Committee – <i>As the sales counter of the Government Printing Press is opened in Margao for the convenience of the public, the Committee is satisfied that the Assurance has been fulfilled.</i>

PUBLIC PRIVATE PARTNERSHIP	
1	<p>Ref and Date - Demand No. 88 on 26.7.2023.</p>
	<p>Subject - Shri Yuri Alemao – Leader of Opposition The performance budget also brings to the fore that PPP Department has been told to provide land holdings to Sanjivani Sugar Factory for the development of truck terminus. The Farmers there have been demanding Ethanol Factory there and are on strike.</p>
	<p>Assurance - Dr. Pramod Sawant, Chief Minister – We had floated a tender for Ethanol Plant, but since Goa produces only 10-20 tonnes of sugarcane no one is coming forward for this three month project. If anybody is ready to start Ethanol Plant on Cooperative basis then we will allow them to put up the plant.</p>
	<p>Fulfilment/ Action taken by Government – The Department informed that the PPP has been providing handholding support to the Directorate of Agriculture for redevelopment of Sanjivani Sahakari Sakhar Karkhana on PPP basis. The RFQ was floated twice by the Directorate of Agriculture. In the first bid, the two bids were received. But the Bid Evaluation Committee concluded that both the applicants did not meet the technical and financial criteria set forth by the RFQ. The RFQ was floated the second time after relaxation of the technical and financial qualification criteria; but there were no bidders. At the behest of the Chief Minister, attempt is being made to float the bid for the third time through the newly appointed consultant.</p>
	<p>Remarks of the Committee – During oral evidence before the Committee, the representatives of the Department informed that the scope of the work was enhanced wherein the bidder is given the freedom to carry out related activities that are environment friendly, apart from sugar, to generate revenue.</p>

The Committee observed that the Department is making efforts, now, by giving relaxations to carry out related activities to generate revenue, with the hope that there will be bidders in the third RFQ. The Committee is satisfied with the efforts made by the Department.

Fulfillment of assurance depends on whether bids will be made to the RFQ.

PUBLIC WORKS	
1	<p>Ref and Date - Zero Hour Mention by Shri Premendra Shet – MLA on 20-7-2023.</p> <p>Fear and anxiety in the minds of the people of Bicholim Taluka regarding adverse state of structure of old Government building of Senior and Junior Division Magistrate at Bicholim.</p>
	<p>Subject - Shri. Premendra Shet - MLA</p> <p>This building is 50 years old and is in dilapidated condition. Whether the Government will take immediate action and inspect the entire structure internally and externally. There is need to undertake works of this building.</p>
	<p>Assurance - Shri. Nilesh Cabral, PWD Minister</p> <p>A court is functioning from this building. If the Member wants I can do the structural audit since it is 50 years old building and place the structural audit report in the next Assembly Session. And if it is required to be demolished and reconstructed, we will do it.</p>
	<p>Fulfilment/ Action taken by Government –</p> <p>The Department informed that the refurbishment of the existing Court Complex at Bicholim has been tendered and the work is awarded to the contractor for the tendered amount of Rs. 2,84,95,111.00. The work is in progress and 40% is completed. The remaining will be completed before the monsoons.</p>
	<p>Remarks of the Committee –</p> <p>As the work is in progress, the Committee is satisfied with the reply.</p> <p><i>The assurance is in the process of fulfillment.</i></p>
2	<p>Ref and Date - Zero Hour Mention by Shri Viresh Borkar – MLA on 21/7/2023.</p>
	<p>Subject – Fear and anxiety in the minds of the Goans who are working and those visiting Goa Medical College and Hospital and</p>

	<p>all students travelling to Cujira School Complex, as the area in front of the Hospital compound and the sub way at Bambolim is flooded due to heavy rainfall.</p>
	<p>Assurance - Shri Nilesh Cabral, PWD Minister – Underground cables have been laid there which is blocking the gutter. Work is in progress and this issue will be solved.</p>
	<p>Fulfilment/ Action taken by Government – The Department informed that the drains in the subway will be cleaned as pre-monsoon work and periodically storm water will be pumped out. Drain pipe of 80 cm diameter will be provided across NH-66 which will drain off the water which used to get accumulated on RHS service road.</p>
	<p>Remarks of the Committee – During oral evidence before the Committee, the representatives of the Department informed that pumps have been fitted near the Cujira schools and water is regularly pumped out. There are labourers kept there to clear all the drains and no water logging takes place.</p> <p>The Committee is satisfied with the reply of the Department.</p> <p><i>The assurance is fulfilled.</i></p>
3	<p>Ref and Date - Calling Attention by Shri Jit Arolkar – MLA on 27.7.2023.</p>
	<p>Subject - Poor condition of Aroba Bridge.</p> <p>Fear and anxiety in the minds of people of Goa due to poor condition of bridge connecting Tuem village of Mandrem Constituency and Aroba Dhargal village of Pernem constituency. This narrow and age old bridge also connects the villages of Mandrem Constituency to National Highway. New and wide bridge</p>

	<p>needs to be constructed to avoid any accidents in future. Steps the Government intends to take in this regard.</p>
	<p>Assurance - Shri Nilesh Cabral, PWD Minister – Presently there is no scope for widening of the bridge due to habitation on Aroba side. However, land acquisition has to be done separately and bridge of higher width has to be constructed. Presently there is no such proposal. However, I will ask the Department to select the site and initiate land acquisition process to construct a new bridge.</p> <p>The bridge is safe but the embarkment on Mandrem side has settled during the monsoons. We will repair it after the rains.</p>
	<p>Fulfilment/ Action taken by Government – The Department informed that the existing Aroba Bridge connecting Tuem village and Dhargal village is old and narrow. The bridge cannot be widened due to habitation at the Aroba side. The Department has forwarded a proposal for acquisition of land for construction of a new bridge and submitted it for technical sanction.</p>
	<p>Remarks of the Committee – <i>The Committee is satisfied with the reply of the Government.</i></p> <p><i>The assurance is in the process of being fulfilled.</i></p>
4	<p>Ref and Date - SQ 6C by Shri Digambar Kamat – MLA on 31/7/2023.</p>
	<p>Subject – Shri Digambar Kamat- MLA Will the Minister tell me the date of commencement of the work of Court building in Margao.</p>
	<p>Assurance - Shri. Nilesh Cabral, Minister for PWD</p>

	<p>Piling of Margao Court was completed before Covid. Work order is not given, will be given before this Assembly session and we will see that it is done as per work order...."</p>
	<p>Fulfilment/ Action taken by Government – The Department informed that the work order was issued on 10/07/2023. The work will commence by 20/07/2023 and the work will be completed by 31/08/2025 as per the revised bar chart submitted by the agency.</p>
	<p>Remarks of the Committee – The Committee is satisfied with the reply of the Department.</p> <p><i>The assurance is in the process of being fulfilled.</i></p>
5	<p>Ref and Date - Demand No. 21 on 3.8.2023.</p>
	<p>Subject – Shri Viresh Borkar – MLA The signages and sign boards put along the roadsides are not as per IRC standards. Besides, they are not maintained properly. Each board should have name of manufacturer, contact details of people who are supposed to maintain it. Many accidents happen because of these signages.</p>
	<p>Assurance - Shri Nilesh Cabral, Minister for PWD</p> <p>As far as signages, speed breakers, road furniture, we are making a policy and we are coming up with expression of interest, where entire mechanism of policing also will be done on the signals, where over speeding, breaking of red light, not stopping for red light, no seatbelts, no helmets, this entire mechanism in next one year from today. All signals put up by anybody on public roads, will be taken over by PWD. We will make sure that all the infrastructure of signals work on AI basis.</p>
	<p>Fulfilment/ Action taken by Government – The Department informed that the consultant M/s Conscius Engineering Services has conducted the Road Safety Audit and,</p>

	<p>constituency-wise, the report has been prepared. The estimates will be prepared considering the suggestions provided by the Consultant regarding signages, speed breakers and road furniture will be submitted for Government approval.</p> <p>Remarks of the Committee – During oral evidence, the representative of the Department informed that the consultant appointed has given a detailed report of the type of sign boards required, safety measures to be taken, signages, speed breakers. There is a tender of 144 crores given for the whole of Goa. The Department has decided to take only important and critical places like accident prone areas, blind spots etc. in all the 40 constituencies. Each division will tender for their constituency. The agency will maintain it for a period of 2 years i.e. check, clean and replace. The existing boards will also be maintained by the agency.</p> <p>The Committee is satisfied with the reply of the Department and desires that it be implemented in earnest for the safety of the commuters.</p> <p><i>The assurance is in the process of being fulfilled.</i></p>
6	<p>Ref and Date - Demand No. 21 on 3.8.2023.</p> <p>Subject – Shri Yuri Alemao – Leader of the Opposition I would also like to highlight that the Water Department has failed to regulate the mechanism to check the quality of water in tankers for drinking and commercial purpose. There was one episode in Zuarinagar wherein sewerage tankers were used to provide drinking water. This is a very serious issue. In WRD out of 800 tankers registered, it is said 600 are deregistered. These deregistered tankers are operating like Mafia of water tankers.</p> <p>Assurance – Shri Nilesh Cabral, Minister for PWD We have decided to register all the water tankers in Goa. Drinking water tankers, construction work tankers or commercial water</p>

	<p>tankers, non-drinking water tankers and third sewerage tankers will be put into system. Everybody will have to come online, for that we have tied up with GEL who is making a software.</p>
	<p>Fulfilment/ Action taken by Government – The Department informed that the PWD engages water tankers to supply potable water from the filling point of the Department through tender process. The registration of all water tankers supplying potable water for drinking purposes only is notified vide Notification No. 24-17/PWD/PCE-EO/2023-24/73 dated 11/07/2023. Software for online registration of drinking water tankers is in place.</p>
	<p>Remarks of the Committee – The representatives of the Department stated that the PWD has already issued notification wherein water tanker operators have to get registered with the PWD. The sewerage water tankers will be mustard colour, treated sewerage tankers will be green and drinking water tankers of PWD will be blue. The Sewerage tankers will be registered under Sewerage Department. The Department also informed that for drinking water the regular water quality test is conducted by the PWD once a month and if required, can be done more frequently.</p> <p>The Committee desired to know whether the deregistered tankers were operational. The Department couldn't elucidate on it and informed that a detailed note would be forwarded. The Committee has not received any information on this subject. However, the Committee feels that as software for online registration of drinking water tankers is in place, the assurance is under consideration but to finalize the assurance the of details of deregistered tankers is a must.</p>

REVENUE	
1	<p>Ref and Date - Demand No. 33 Revenue on 24.7.2023.</p> <hr/> <p>Subject - Regarding mutation of land by Sub Registrar Shri Michael Lobo – MLA All paper work is correct that is why we are doing Sale Deed. Revenue Minister is saying that Sub-Registrar is doing mutation. Sub-Registrar is not doing. I am telling him his department only has to do it.</p> <hr/> <p>Assurance – Shri Atanasio Monserrate, Minister for Revenue. “I will sit down with my colleague and find a solution to this”.</p> <hr/> <p>Fulfilment/ Action taken by Government – The Department informed that in exercise of the powers conferred under clause (h) of section 4 of the Goa Land Revenue Code, 1968 (Act No. 9 of 1969, r/w section 6 of the Registration Act, 1908, Sub Registrars were designated as Mamlatdars for the purpose of processing mutation cases vide Government Notification No. 261Secy(Rev)/Pending-Mut/20-2/8741 dated 28/09/2021, issued by the Revenue Department. Following this administrative designation, the mutation module titled ‘Dharani’, which was part of the pre-existing digital framework, was formally extended for operational use within the Registration Department and integrated into the National Generic Document Registration System software used for property registration. As per the data generated from the NGDRS system, since the commencement of the amendment provision upto 23/04.2025, the Sub-Registrars of North Goa have processed 12,000 mutation applications and Sub- Registrars of South Goa have processed 13,000 mutation applications.</p> <hr/> <p>Remarks of the Committee – <i>The Committee is satisfied with the reply of the Department; the Assurance is fulfilled.</i></p>
2	<p>Ref and Date - Demand No. 33 Revenue on 24.7.2023.</p>

<p>Subject - Shri Yuri Alemao – Leader of the Opposition</p> <p>PWD, WRD, Police and Fire & Emergency Services department didn't have a single meeting with each other to co-ordinate Disaster Management.</p>
<p>Assurance - Shri Atanasio Monserrate – Revenue Minister</p> <p>It is learnt that most of the States in the country have their wings of disaster management team solely dedicated towards mitigating disaster. They are more involved in planning and preparedness of the disaster situation. One of the best model is known to be in the Kerala State Disaster Management Authority. We shall send a team to study the Kerala model and implement the same in Goa because we need to have separate cell as far as Disaster Management is concerned.</p>
<p>Fulfilment/ Action taken by Government –</p> <p>The Department informed that the Government is in the process of establishing a Cell of State Disaster Management with dedicated officers who will deal with only disaster management matters. Government has also notified the Incident Response System (IRS) in the year 2023, at State and District level for a timely and effective response to disaster emergencies including drowning incidents in lakes, ponds, rivers, etc.</p> <p>The Department informed that the State Disaster Management Authority (SDMA) has been proactively conducting meetings at the Taluka, District, and State levels to review and strengthen monsoon and heatwave preparedness annually. These meetings involve active participation of line departments such as the Public Works Department (PWD), Water Resources Department (WRD), Police Department, Fire and Emergency Services, and others.</p> <p>Government has also constituted a landslide Committee headed by Collector, North and South who conducts regular meetings with</p>

other line Departments to study the causes of landslides and its restoration measures.

In 2023, a team visit to Kerala was planned to study best practices in disaster management; however, the visit was cancelled due to the outbreak of the Nipah virus and thereafter the Wayanad landslide incident. However, the Government remains committed to strengthening disaster preparedness, mitigation, and response mechanisms across all levels.

Remarks of the Committee –

During oral evidence, the Department informed that disaster management meetings are always taken annually on a regular basis as a part of monsoon preparedness. The specific disaster management issues of the State are flooding, tree felling, landslides as well as vector borne diseases. Meetings are held by the North as well as South and State Level Disaster Management Authority. It is a joint meeting held with active participation from all the concerned line Departments. Department stated that in the last 4 months, there were 4 meetings in the North and 5 meetings at the South Goa level and 4 meetings at the State level.

The Department also informed that the South Goa Collector is attending a disaster management related training programme in Kerala. However, whatever is best applicable to the State will be adopted.

Further they informed that jointly by the WRD and PWD, they have taken historical data and identified certain areas that are flood prone, water logged areas and time to time advisories are issued to the public and tourists.

The Committee has observed that the Department every year takes joint meetings with all the concerned line Departments on disaster management. The Committee would like to have the list of places identified by the Department as disaster prone areas. The Committee feels that each Department

	<p>should have proper and adequate equipment and preparedness to address quick relief in areas of distress.</p> <p><i>Disaster management is a continuous process and as meetings are held before the monsoons every year this assurance is being fulfilled.</i></p>
3	<p>Ref and Date - Postponed Calling Attention by Shri Cruz Silva, Vijai Sardesai, Carlos Ferreira and Aleixo Lourenco- MLAs on 8.8.2023.</p> <p>Subject - Fear and anxiety in the minds of the people of Goa with regard to road access to their houses. There are thousands of houses in Goa which do not have motorable access and instead use the traditional Kaccha road access through private property. The survey department failed to show access to many properties on the survey maps. This has resulted in an increase in conflict in the villages where landlords have been blocking road access to the affected people's homes by constructing compound walls. As a result it is almost impossible for emergency services to access such houses in case of an accident or weather related disaster.</p> <p>Assurance – Shri Atanasio Monserrate, Minister for Revenue –</p> <p>We are exploring the possibility for bringing an amendment to relevant Acts or to come up with a special legislation, if required. Looking at the complexity of this issue it would be appropriate to constitute a committee with members of Revenue, TCP, PWD, Panchayat, Municipality, DSLR who would then suggest a solution to mitigate such problems.</p> <p>Fulfilment/ Action taken by Government –</p> <p>The Department informed that in order to address the issue of landlocked properties, the Government has constituted a Committee on 05/02/2024, chaired by the Chief Town Planner with Addl. Collector-I, North & South, CEE(PWD), Director of Panchayats, Municipal Administration and Settlement and Land Records as members. The mandate of the Committee is to identify landlocked properties, modify survey maps to reflect existing</p>

	<p>access to such plots and suggest a solution to mitigate such problems. The Committee has met and requested for inputs from local bodies and MLAs. All the issues are under active consideration of the said Committee.</p>
	<p>Remarks of the Committee –</p> <p>During oral evidence before the Committee, the representatives of the Department stated that the Committee held 3 meetings; it proposed various amendments and landlocked properties will be taken under the TCP Act under section 411. The Department will bring an amendment in the next session. They also stated that there is limited scope for the project. Survey is required to be done for the entire State and then it could be taken on priority basis; feasibility of getting access to the landlocked property is also a time consuming and tedious task under the new law and huge amount of money is involved.</p> <p>The Committee observed that unless NOC is granted by the property owner, acquisition of land cannot be initiated. There is no law to enforce acquisition and the whole study that the Department is undertaking is futile. Bringing about an amendment to the Legislation, would be overlapping the Central Act which requires the assent of the President.</p> <p><i>The Committee is not satisfied with the progress of the legislation that was assured to be brought. The Department informed that they would bring an amendment in the next Assembly Session which also will be governed by the Central Act. Assurance is not fulfilled.</i></p>

RIVER NAVIGATION	
1	<p>Ref and Date - Zero Hour Mention by Shri Sankalp Amonkar-MLA on 8.8.2023.</p> <p>Subject - Fear and anxiety in the minds of the various stakeholders in the shipping fraternity, especially the Barge owners due to non appointment of competent technical personnel as Captain of Ports, after the retirement of the previous Captain of Ports. The officer holding the charge as Captain of Ports is a non-technical person and attends the office for only one hour per day and thus their files are kept pending for days. And also on five occasions the Head Clerk has turned down her promotion because of which the subsequent promotions down the line are held up, leading to demoralisation of the staff.</p> <p>Assurance - Dr. Pramod Sawant, Chief Minister – I will look into the matter and streamline it.</p> <p>Fulfilment/ Action taken by Government – The Department informed that the post of Captain of Ports has already been filled. The Head Clerk from River Navigation Department that had turned down her promotion has been relieved from the Department and has joined as Superintendent (outside Secretariat) in the Department of Handicrafts, Textile and Coir.</p> <p>Remarks of the Committee – The Committee is satisfied with the reply of the Department. <i>The assurance has been fulfilled.</i></p>
2	<p>Ref and Date - Calling Attention by Shri Premendra Shet- MLA on 8.8.2023.</p> <p>Subject - Pathetic condition of the ramp at Ferry point of Narva. The existing ramp is very old and also narrow and in bad shape as there are so many wide cracks and wide pot holes in the middle and edge of the ramp where the ferry gangplank rests.</p>

	<p>Assurance - Shri Subhash Phaldesai, Minister for River Navigation –</p> <p>We have tendered this work through PWD WD V in 2017 to carry out the repairs amounting to Rs. 16,46000. PWD could not get the work done from the contractors. Again expenditure sanction was obtained and given to PWD for an amount of Rs. 3728357 in 2022 but again the work was not completed by the contractors. Now again PWD has asked for fresh expenditure sanction for Rs. 4731522 in July 2023 which is processed for Finance sanction. As and when there are problems small repairs are done by the department. This time also we will undertake repairs in view of Masandevi Jatra and Gokulashtami. We will see that PWD completes the works this time.</p>
	<p>Fulfilment/ Action taken by Government –</p> <p>The Department informed that the work of Narva ferry ramp has already been completed.</p>
	<p>Remarks of the Committee – As the Work of the ferry ramp has been completed. <i>The assurance has been fulfilled.</i></p>

SOCIAL WELFARE	
1	<p>Ref and Date - Starred LAQ 6A tabled by Shri Ganesh Gaonkar, MLA on 01/08/2023.</p>
	<p>Subject - Simultaneous benefits of Griha Adhar and DSSS</p> <p>When a Griha Adhar beneficiary upon becoming a widow wishes to apply for widow pension, she is asked to cancel Griha Adhar before applying for widow pension. Such beneficiary has to face hardships when widow pension process takes more than a year. Whether the Minister has come out with any solution in this matter?</p>
	<p>Assurance - Shri Subhash Phaldesai, Social Welfare Minister</p> <p>We are in the process of framing policy to allow simultaneous benefit of Griha Adhar and DSSS to those widows whose youngest child is below 18 years of age.</p> <p>Since the data collected for Griha Adhar and DSSS is almost same, we will make an application form for applying. If they are within the income limits, that woman has to make an application to the department saying that I have a child below 18 year and I am entitled and eligible for this scheme, we will sanction within 3 months from date of application.</p>
	<p>Fulfilment/ Action taken by Government –</p> <p>The Department informed that they have amended the Dayanand Social Security Scheme as follows-</p> <ol style="list-style-type: none"> i. Widow having no children shall be eligible for financial year Rs. 2500/- per month. ii. Widow having youngest child less than 21 years of age shall be eligible for financial assistance of Rs. 4000/- per month. iii. Widow having youngest child more than 21 years and also, widows above 60 years of age shall be eligible for financial assistances of Rs. 2500/- per month.

- iv. Annual family income of the applicant shall not exceed Rs. 1.50 lakhs.
- v. The definition of disability is amended as per Rights of Persons with Disabilities Act, 2016.
- vi. If the applicant is availing Griha Aadhar scheme from Directorate of Women & Child Development and also apply under Dayanand Social Scheme(DSSS) from Directorate of Women & Child Development.
- vii. Life Certificate is replaced with new prescribed format.

Remarks of the Committee –

During oral evidence before the Committee, the representatives of the Department informed that an amendment is made in February 2025 that there is no need to cancel the Griha adhar scheme. The beneficiary has to apply to the Department with an undertaking and only when the case is sanctioned, the Department cancels the griha adhar scheme and before that the DSSS will resume.

On a query of stopping DSSS to senior citizens of 75 years and above, the Department informed that the scheme is in force. They also informed that people would not come forward to declare the death of their family member and lakhs of rupees were lying in their accounts. Therefore, the Department decided to conduct a massive survey in a phased manner of 80 years and above and another survey of 75 years to 79 years. It also revealed that beneficiaries had shifted from the State. Migrants that shifted were withdrawing their money through ATM cards from outside the State, some beneficiaries were not even in the Country. This survey revealed all these illegalities and the Department can now provide approximately 14000 new applicants.

The Committee felt that the survey was not conducted in a proper manner. Many senior citizens DSSS benefits were stopped by the Department. Information of survey for verification of the beneficiary was done through press notice. The Committee felt that this procedure adopted by the Department was not acceptable. Survey could be taken with

	<p>the assistance with the Panchayat/panch members as they know the people and such untoward incidents could have been avoided.</p> <p><i>Assurance has been fulfilled.</i></p>
2	<p>Ref and Date - Zero Hour Mention by Shri Cruz Silva- MLA on 3.8.2023.</p> <p>Subject - " Fear and anxiety in the minds of senior citizens who due to one or other reason are forced to live alone in their homes as either they do not have children or their children are settled abroad for livelihood. They are facing severe problems of loneliness and need support in terms of counselling and sometimes just a visit to talk to them. I urge upon Government to appoint Senior Citizen Mintra volunteers who are approved and authorized to visit such families and spend few moments with them and act as a link between them and various Government agencies."</p> <p>Assurance – Shri. Subhash Phaldesai, Social Welfare Minister Your suggestion is very good that Senior Citizen Mitra, that we will see how feasible it is and we will come out with scheme. We will look into it and we will take it positively.</p> <p>Fulfilment/ Action taken by Government – The Department informed that the Government will soon appoint Senior Citizen Volunteers.</p> <p>Remarks of the Committee – The Committee is satisfied with the reply that the Government intends to soon appoint senior citizen volunteers.</p> <p><i>The assurance is in the process of being fulfilled.</i></p>
3	<p>Ref and Date - Demand No. 57 on 8.8.2023.</p> <p>Subject - Shri Yuri Alemao – Leader of Opposition</p>

	<p>There are 4547 Post Matric and Pre Matric scholarship applications pending in the department from 2018.</p>
	<p>Assurance – Dr. Pramod Sawant, Chief Minister – I will check. If it is pending for more than 3 years, within short span I will give of all 3 years and henceforth we will try to release it as fast as possible.</p> <p>I also admit Social Welfare department building is in dilapidated condition. There is need to shift them as soon as possible. We will shift it as soon as possible.</p>
	<p>Fulfilment/ Action taken by Government – The Department informed that all the pending applications have been cleared in respect to the 4547 Post and Pre Matric Scholarship applications.</p> <p>Further, the Department stated that the Government has allotted premises at Building "B" of Goa Housing Board at New Market Complex, Porvorim and the office space allotted is open space without proper connections, infrastructure, network cabling, furniture etc. The Public Works Department has been appointed as the agency to execute the work and the same is under process. The Department will shift after the completion of all work by Public Works Department.</p>
	<p>Remarks of the Committee – The Committee is satisfied with the reply of the Department.</p> <p><i>The assurance is fulfilled.</i></p>
4	<p>Ref and Date - Demand No. 57 on 8.8.2023.</p>
	<p>Subject - Shri Yuri Alemao – Leader of Opposition In Social Welfare there are 24000 applications of Covid pending, almost 21 crores. Will they receive it?</p>

<p>Assurance – Dr. Pramod Sawant, Chief Minister – We have cleared all the applications which were scrutinised. 17000 applications which are remaining will be cleared, Rs 5000 per head which were to be given, will be given.</p>
<p>Fulfilment/ Action taken by Government – The Department informed that appropriate action will be taken in the matter.</p>
<p>Remarks of the Committee – <i>The assurance is in the process of being fulfilled.</i></p>

SPORTS	
1	<p>Ref and Date - Starred LAQ No. 7C by Shri Yuri Alemao – Leader of Opposition on 3-8-2023.</p>
	<p>Subject - Regarding facilities to Goan Special sportspersons. Parasports players who participated and won 19 medals at the World Summer Games from 12th to 26th June, 2023 why did you not give them the cash prize?</p>
	<p>Assurance - Shri. Govind Gawde, Sports Minister I have given assurance that their cash prizes and awards will be given before Ganesh Chaturthi.</p>
	<p>Fulfilment/ Action taken by Government – The Department informed that an amount of Rs. 70,50,000/- was released as Cash Prize incentives on 16th September 2023 to the meritorious athletes of the Special Olympics who won position/medals in the Special Olympic World Championship held at Berlin, Germany from 12th to 26th June, 2023.</p>
	<p>Remarks of the Committee - The Committee is satisfied with the reply of the Department.</p> <p><i>The assurance has been fulfilled.</i></p>

TOWN AND COUNTRY PLANNING	
1	<p>Ref and Date - SQ 4A by Shri Digambar Kamat – MLA on 27.7.2023 regarding Sopo collection of wholesale fish market at Margao.</p> <p>Subject - Shri Digambar Kamat – MLA Fisheries department has planned a modern market and have started works on the half of wholesale market. Fishermen are demanding a place to park vehicles and are saying to lay concrete on other half of wholesale market and not to cover it, to leave it open as it is a assembling centre for auctioning etc. why to waste money, just lay concrete and do not close it.</p> <p>Assurance - Shri Vishwajit Rane, Minister for TCP – I will call a meeting of Hon. Member Shri Digambar Kamat, Fisheries department, GSIDC officials. I will brief CM on this issue and try to come out with a solution.</p> <p>Fulfilment/ Action taken by Government – The Department informed that the matter was referred to the South Goa Planning & Development Authority (SGPDA) vide Office Note No. dtd 07/04/2025 and to Fisheries Department and Goa State Infrastructure Development Corporation, vide letter dtd 21/05/2025.</p> <p>The GSIDC and Fisheries Department have informed that the said project of modern market comprises of Blocks A, B and C; out of which construction of Block B and C block is completed and handed over to SGPDA. In respect to Block A, wherein parking of large and small trucks is proposed, Fisheries Department has requested SGPDA to hand over the land to GSIDC; The site designated for Block A is operational as trucks are actively unloading fish there. The matter was discussed by SGPDA, GSIDC and Fisheries Department in various meetings. The issue is likely to be sorted out soon. The matter is being actively pursued by this Department.</p> <p>Remarks of the Committee –</p>

	<p>The Committee observed that the matter has been taken up by the Authorities and will be settled in due course.</p> <p><i>The assurance is in the process of being fulfilled.</i></p>
2	<p>Ref and Date : SQ 4A by Shri Digambar Kamat – MLA on 27.7.2023. Regarding Sopo collection of wholesale fish market at Margao.</p> <p>Subject - Shri Vijai Sardesai – MLA My question is simple. It has been six months that the Hon. High Court has given order to tender the SOPO. You had given assurance that it will be done in three months but till date it is not done. Please tell whether it will be done or not.</p> <p>Assurance - Shri Vishwajit Rane, Minister for TCP – I will look into it in detail and go ahead.</p> <p>Fulfilment/ Action taken by Government – The Department stated that the SGPDA informed that, in pursuant to the Hon'ble High Court order in Writ Petition No.1004 of 2021 (F) dated 27.09.2021, the tendering of SOPO collection at wholesale Fish Market was discussed in the 94th Authority meeting held on 29.12.2021.</p> <p>Thereafter, the tender for SOPO collection was floated on 24/08/2023 and pre- bid meeting was conducted with the prospective bidder's online bases and the proposal was submitted to the Government for necessary direction to withdraw the condition stating that "the Agency should have fishing business/ Activities for at least 10 years with a turnover of Rs. 1.5 crore and above" as requested by the prospective bidders.</p> <p>Subsequently, the submission of the tender documents and opening of bids was postponed by way of corrigendum II, III, IV, V, VI, VII, VIII, IX, X, XI, and XII and the tender was terminated on 04/09/2024. A new tender is in the process and the Authority will float the tender once decision is taken in the Authority meeting.</p>

	<p>Remarks of the Committee – The Committee is aware that the tendering work of SOPO collection is in process but feels that work be taken up in earnest and be completed.</p> <p><i>The assurance is in the process of being fulfilled.</i></p>
3	<p>Ref and Date - Zero Hour Mention by Shri Vency Viegas- MLA on 3.8.2023.</p> <p>Subject- "Fear and anxiety in the minds of people of Goa and Tamborim Cavelossim in specific with regards to illegal bungalow constructed in Survey No 147/18, 147/28 & 147/30 which is partially in Khazan land and NGT decided in their appeal 42/2022 that part of the construction is on Khazan land but no action taken by GCZMA to stop the work. Filling of Khazans has been recorded as an offence, but TCP is not doing anything to get the land restored, 26 mangroves and mangrove buffer to allow the construction in CRZ, Immediate investigation and restoration should happen."</p> <p>Assurance - Shri. Vishwajit Rane, Town & Country Planning Minister</p> <p>Speaker Sir, as Member has said regarding NGT, I would like to mention to him that I am asking my department immediately to see what measures can be taken to see that this order is implemented and the illegality, action is taken on it.</p> <p>Fulfilment/ Action taken by Government – The Department informed that M/s Watermark Properties had made an application to the Collector's office for conversion of land under LRC for part properties bearing survey numbers 147/2, 4,6,8,10,16,18, 26, 28 & 30 only, for an area admeasuring 2035 sq. mtrs falling under settlement zone and accordingly the TCP Department vide report No.</p>

TPM/29193/Conv/Cavel/147/2/17/4517 dated 14/11/2017 recommended the conversion for the residential purpose which is falling under settlement zone, and not in the remaining portion of the said properties which were falling in paddy field zone.

There is no Khazan land earmarked in the RPG 2021 for the said properties. The said properties are beyond CRZ area as reported by GZMA vide letter dated 15/06/2022 and does not identify as forest as per Sawant & Karapurkar Committee. There is no buffer zone on RPG 2021 due to defence area as claimed in the complaint.

The South Goa District Office received an application for Technical Clearance on 30/12/2019 from Mrs. Bina Bedi & Mr. Gurudeep Singh Bedi in the said plot who purchased the said property from M/s Watermark Properties. Accordingly, site inspection was carried out on 10/01/2020 and subsequently the infrastructure tax order was issued on 27/01/2020 and the same was paid on 28/01/2020.

The office of the Village Panchayat Cavelossim vide their letter No. VP/CAV/2019-2020/1203 dated 02/03/2020 forwarded the complaint conveying the objections not to grant any permissions and to enquire in the matter of error occurred in RP 2021 as claimed by Nancy Fernandes & other 41 signatories. A complaint was received from Paul Lobo & other villagers objecting for issuing construction license.

Thereafter, the villagers of Tamborim ward in Cavelossim village vide their complaint dated 06/02/2020 & 06/05/2020 objected for grant of Technical Clearance in view of the following grounds:

- i. Violation of CRZ notification, 2011 & 2019.
- ii. Violation of Forest Conservation Act, 1890 and Goa Daman and Diu Preservation of Trees Act, 1984.
- iii. Low-lying land and flood water retention area to be conserved under section 17-A, TCP Act.
- iv. RP 2021, gross errors to be corrected, no permission may be granted in ecologically sensitive areas.

- v. Concealment of vital information/ non-compliances in the application.
- vi. Defence area.
- vii. Wrongly granted conversion land
- viii. Tamborim- A unique, ecologically fragile coastal world.

In response to the above complaint of the villagers, the TCP office vide letter dated 11/05/2020 issued letter to the applicant to clarify the matter. The applicant then submitted compliance letter on 19/05/2020 and clarified on each objection of the villagers.

The South Goa District Office then issued Technical Clearance vide letter date 21/08/2020 for amalgamation of properties and construction of bungalow and the revised plans of bungalow were approved on date 10/06 2021.

The applicant asked permissions for compound wall and chain link fence and same was issued vide Technical order dated 12/06/2023.

The GCZMA vide order dated 15/06/2022 dismissed the complaint against the applicant. The matter was heard before National Green Tribunal Western Zone Bench Pune in Appeal No. 42/2022/WZ Caveat No. 9/2022. The matter was also heard before the Supreme Court of India in Civil Appeal No. (S) 4928/2023 filed by the applicant.

The applicant vide application dated 27/12/2023 asked for completion order and subsequently submitted a letter dated 03/02/2024 along with a copy of Affidavit cum Indemnity as well, submitted copy of GCZMA order, NGT order and Supreme Court Order and accordingly completion order dated 12/02/2024 was issued for residential bungalow considering the facts and documents submitted by the applicant.

Recently revised technical order for first floor has been issued by TCP Department vide order dated 12/12/2024 to the servant room. All the permissions issued for said bungalows are as per the provisions in Regional Plan for Goa 2021 and as per Goa Land

	<p>Development and Building Construction Regulations, 2010 as well by adhering the orders issued by the all the judicial courts as stated above.</p>
	<p>Remarks of the Committee – The Committee is satisfied with the detailed reply of the Department.</p> <p><i>The assurance is fulfilled.</i></p>

TOURISM	
1	<p>Ref and Date - Demand No. 78 Tourism Shri Vijai Sardesai- MLA on 25/7/2023.</p> <p>Subject - Illegal and unregistered hotels in Goa</p> <p>This report was endorsed by then Tourism Minister Manohar Azgaonkar, then CM endorsed it, and Secretary was Shri Ashok Kumar IAS. Report Page 19 shows what illegalities were going on and how the State is losing revenue.</p> <p>Total number of shacks 382, proportion of unregistered 0, travel operators 1076 – registered are 633 41%unregistered; Tours activity 1158 – 772 are registered 33% are not registered; 270 guides 77 registered 71% unregistered; free lancers 1174 only 20 are registered 98% are unregistered; category A Hotels, Four stars and above 91 hotels are there, 76 are registered 16% are not registered; B category hotels 3 stars 353 hotels – 252 are registered 29% are not registered; Category C one and two stars 1247 hotels are there – 715 are registered 43% are not registered; 408 villas are there only 8 are registered 98% are not registered; vacation homes are 6000, zero have registered 100% unregistered. This means out of 15755 only 3835 are registered. How is billing by this illegal units done? Are they registered with GST, whether GST is collected. Is it paid to the Government? Whether the guests staying in this are registered as tourists? Or with tourism or police authority as tourists? Outsiders own most of these units, and they are in gated communities as second home for outsiders. Are payments made by tourists directly in cash or transferred directly to accounts outside Goa. Is there any form of extortion, understanding. How can a 3 star hotel and above numbering 116 remain unregistered in a small state like Goa. Are the eyes of the department blind? Or they deliberately look the other way. These are GTDC or Tourism Department figures, they are not manufactured by me. There are three types of losses here – business of Goan small and medium hotel owners is robbed, Second State Government is losing revenue and third income from business does not go to Goans.</p> <p>Assurance - Shri Rohan Khaunte, Minister for Tourism –</p>

	<p>I am requesting Vijay to give me copy. I was not in the knowhow. In fact, I was looking for this data and I should admit here on the floor of the House that what Vijay shared I didn't have the data as of now. I will take it from GTDC and ensure one thing, strict action will be taken on illegal houses and people who are recognised in that document because we have given the pat and pinch approach.</p>
	<p>Fulfilment/ Action taken by Government – The Department informed that the 'A', 'B' and 'C' category hotels registered under the Goa Registration of Tourists trade Act, 1982 from 25.07.2023 till date in 'A' category hotels is 07 nos. and 'B' & 'C' category hotels are 1499 nos.</p> <p>The Department has taken action taken against the defaulters (fines imposed) as per the violations under the GRTTA, 1982 from 25.07.2023 till date.</p>
	<p>Remarks of the Committee – The Committee is satisfied with the reply of the Department. However, a note of caution to the Department to be vigilant to these irregularities, as hotels keeping on flourishing.</p> <p><i>The assurance is fulfilled.</i></p>
2	<p>Ref and Date - Demand No. 78 Tourism on 25.7.2023.</p> <p>Subject - Smt. Delilah Lobo – MLA</p> <p>I demand that all stake holders should be taken into confidence before formulating Beach Shack Policy. All MLAs from coastal belt and Shack Owners' Union should be called to formulate the policy.</p> <p>Assurance - Shri Rohan Khaunte, Minister for Tourism</p> <p>I want to inform that Model shacks are just shacks which will come as models, one in North one in South or two in North, two in South to showcase to the people, who would like to adapt to it or no. because the practice is if you want good earnings and you want to</p>

	<p>provide good amenities and you want to ensure that good tourists come into your shacks, where you get good economic rights. You need to improvise.</p>
	<p>Fulfilment/ Action taken by Government –</p> <p>The Department informed that the GTDC has proposed to construct 4 nos. of Model shacks made up of composite bamboo material on beaches two in North Goa and two in South Goa. The locations are identified: - Calangute, Arambol, Colva and Benaulim. The model shacks consist of composite bamboo structures with an area in ground floor: 120 sqm and mezzanine Floor: 67 Sqm. Total built up area is: 187Sqm.</p> <p>The GCZMA officials have already inspected all the 04 sites, NOCs are awaited. In the meanwhile, work order is being issued to agency During oral evidence, the representative of the Department informed that the Beach Policy is already in place for the year 2023 to 2026 which has been done in consultation with the stakeholders; regular meetings are held and if any amendments are required to be made, it is incorporated in the Beach Shack Policy.</p> <p>It was further mentioned that 4 model shacks are to be created which are pending for NOC from CRZ. The Official of the Department also stated that this Beach Policy is from 2023 to 2026, thereafter they will call the MLAs from the coastal belt while formulating the Shack policy.</p>
	<p>Remarks of the Committee –</p> <p>The Committee was satisfied that the Beach Policy is in place but felt that while formulating the next Beach Policy, the MLAs from the coastal belt should be called.</p> <p><i>The assurance will be fulfilled.</i></p>
3	<p>Ref and Date - Demand No. 78 Tourism on 25.7.2023.</p>
	<p>Subject - Smt. Delilah Lobo – MLA I request to install CCTVs on the beaches.</p>

	<p>Assurance - Shri Rohan Khaunte, Minister for Tourism</p> <p>We feel the need to give CCTVs in coastal areas. We have to identify and we identified the fund called "Nirbhaya Fund" at the centre which is there in terms of safety and security in surveillance and specially attached to Home Department. We have spoken to them and are ambitiously looking at their funds to integrate all the CCTVs across these beach belts to give surveillance on the beaches.</p> <p>Fulfilment/ Action taken by Government –</p> <p>The Department informed that the file with detailed Project Report amounting to Rs. 211 crores is put up to the Ministry of Women and Child Development, Government of India for review and examination for which approval is awaited.</p> <p>Remarks of the Committee – <i>As the Department has already forwarded the project report to the Ministry of Women and Child Development, Government of India and is awaiting approval, the assurance is not yet fulfilled.</i></p>
4	<p>Ref and Date - Demand No. 78 Tourism on 25.7.2023.</p> <p>Subject - Beach cleaning issues Shri Yuri Alemao – Leader of Opposition I expect the Minister to come clean on illegalities on beaches, non cleaning of beaches and security issues.</p> <p>Assurance - Shri Rohan Khaunte, Minister for Tourism We have a Beach cleaning App with shack operators, beach cleaning agency, department of tourism and tourist wardens are stake holders. If any place is not cleaned then they click photo and upload on App. Every two hours the beach cleaning agency has to click photographs and put it on App and warden has to certify it through the App. But there are problems because night life continues at night and early morning. So we have integrated that</p>

	<p>model under Integrated beach cleaning and that beach cleaning is undergoing financial clearances. Once that is done, we will go through tender process and ensure that beach cleaning happens in the right sense.</p>
	<p>Fulfilment/ Action taken by Government –</p> <p>The Department informed that on 01/10/2019 the beach cleaning contractor appointed for the work of "Providing comprehensive services in the State of Goa, including collection, segregation, transportation and disposal of garbage etc. is M/s Karnataka Commercial and Industrial Corporation Pvt. Ltd. Bangalore on the nominated 39 beaches of the State of Goa for an initial period of 3 years and further extended for 2 years up to February 2025.</p> <p>Further, the Government monitors the work of beach cleaning by conducting day to day inspections through supervisors/ wardens who are deployed on nominated beach stretches of the State of Goa and daily inspections are carried out and reports thereof are submitted on regular basis. The Government also monitors the work through beach cleaning Mobile app which has been developed by Goa Electronics Ltd. and daily report of beach cleaning activities are generated through the App.</p> <p>The Government has now appointed a new beach cleaning contractor i.e. M/s Ecostan Infra Pvt. Ltd. from 01/03/2025 on the nominated 51 beaches of the State of Goa for a period of 5 years.</p>
	<p>Remarks of the Committee –</p> <p>The Committee is satisfied with the reply of the Department.</p> <p><i>The assurance has been fulfilled.</i></p>
5	<p>Ref and Date - Demand No. 78 Tourism on 25.7.2023.</p>
	<p>Subject - Shri Carlos Ferreira-MLA</p> <p>This is one very important thing which I would raise before the House is about a boat which was being put up. The boat is now called nirvana and in this Nirvana the GTDC had given a contract</p>

to Marine Tech Ship Managers and Surveyors on 5th November 2018. NSBP was formed and a triparte agreement was executed with the Operator. Charter period 20 years and GTDC is paying 19 lakh 80 thousand per month with GST extra. Charter fees to the Operator escalation clause 5% every year. The Government of Goa is paying port charges, bunkering, which is fuel lubrication oil, consumable water, everything it is paying, whatever is the requisition, you have to pay. On/Off higher surveys, you have to carry out. All surveys docking and major repairs GTDC, and you are going to pay this amount, I think this is the scam. I think the Government must review this because you can't drain out your funds, to make payment to an operator who will make merry and you will only have to collect petty amount of revenue on tickets. How much you will get on a ticket? And you are going to pay lakhs of rupees. If it is 19 lakhs, you multiply 20 lakhs a month, multiply just by 10, it becomes 2 crores. I think you are draining your coffers and Government must order an inquiry.

I have also come to know that the Government has already given an advance of 2 crores to Celestyal Cruises and Hospitality at interest free rates, which I think is ridiculous. We should have certain guarantees and clauses, I demand that the Government should examine this.

Assurance - Shri Rohan Khaunte, Minister for Tourism

Carlos Ferreira raised issue of Nirvana. I have discussed with Chief Minister. We will take a corrective measure and whatever is there we will do it because the agreement which has been signed in the past is a question to us also. We have created a liability for us. I have asked our director to investigate into it. 20 years, per month we cannot pay 20 lakhs to somebody to run a boat and pay him the fuel cost, pay him every maintenance cost and somebody else is marketing it. And we get only chiller from it. I assure you that along with our Hon. Chief Minister we will take corrective measures.

Fulfilment/ Action taken by Government –

	<p>The GTDC Ltd. is in the process of termination of agreement with mutual consent, terms and conditions of mutual consent have been sent to advocates on panel for vetting.</p> <p>Remarks of the Committee – During oral evidence, the representative of the Department stated that a new agreement is to be signed between GTDC Board and Nirvana. A sum of Rs. 2 crores that was given by the Department to build the boat will be recovered with an interest of 8% once the agreement is signed.</p> <p>As the agreement is being terminated and a new one is being signed wherein recovery will be made of an amount of 2 crores along with 8% interest, the Committee is satisfied with the reply.</p> <p><i>The assurance is fulfilled.</i></p>
6	<p>Ref and Date - *1A Question tabled by S/Shri Cruz Silva, Vijai Sardesai and Altone D’Costa, MLAs, slated for answer on 04-08-2023.</p> <p>Subject - Unregistered tourism activities Shri Cruz Silva – MLA KPMG Report says that 43% tourism business in Goa is unregistered. This report also suggests some restructuring measures such as crackdown on illegal activities. Report has estimated 59% of hotels are unregistered. Whether the recommendation and action plan suggested by KMPG report is being followed by the department, whether suggestion made for unregistered units has been implemented?</p> <p>Assurance - Shri Rohan Khaunte, Minister for Tourism We will act, fine also will be levied, action also will be taken, electricity and water connections will be discontinued.</p> <p>Fulfilment/ Action taken by Government –</p>

	<p>The Department informed that action has been taken against the defaulters as per the violations under the GRTTA, 1982 from 25/07/2023 till date.</p>
	<p>Remarks of the Committee – During oral evidence before the Committee, the representative of the Department stated that the Department has come up with the EoDB policy (Ease of Doing Business) wherein the documents required to register the service has been reduced from 7 to 3. With this there has been a sizable increase in registration from 6104 to 9071. The Department is continuously sending its team to locate the 20% of unregistered hotels.</p> <p>The Committee is satisfied with the progress.</p> <p><i>The assurance is being fulfilled.</i></p>

TRIBAL WELFARE	
1	<p>Ref and Date - Demand No.81 Tribal Welfare on 26.7.2023.</p>
	<p>Shri Yuri Alemao –Leader of the Opposition Subject Government has failed to implement the Forests Right Act, 2006.</p>
	<p>Hon'ble Speaker: The settlement of cases is very slow.</p>
	<p>Assurance - Dr. Pramod Sawant, Chief Minister – Under Forest Rights Act 2006, 2500 individual claims for land out of 9758, are on the verge of completion. I will fast track them. This year we will give land to all cases where the title is clear.</p>
	<p>Fulfilment/ Action taken by Government – The Department informed that the implementation of Forest Rights Act, 2006, in the State of Goa commenced in the year 2012, the Forest Rights Committees received a total 10136 claims. So far, 2239 claims have been approved by the District Level Committee and 871 titles have been issued to the beneficiaries. Total 636 claims have been rejected.</p> <p>In the case of rejected claims DLC has given every opportunity to the claimants to adduce/produce more evidences, further personal hearings are also given to the claimants before the claim is rejected. The responsibility of mapping forest rights claims has been given to Directorate of Settlement and Land Records. Further, to expedite the work of mapping of claims, the Directorate of Settlement and Land Records has engaged a private agency (Theovel Surveys) to conduct survey and demarcate Forest Rights Claims and to complete the process of spot verification and survey. The agency has already initiated the process of survey and demarcation of approved claims by the DLC.</p>
	<p>Remarks of the Committee – During oral evidence before the Committee, the representatives of the Department stated that the DLC has approved a total of 2309 cases and 9 cases were rejected. Further, they informed that they</p>

	<p>were able to cross the disposal rate of above 3000 cases in the last few years and 1007 titles have been given. At the behest of the Chief Minister, a camp was held by the Deputy Collectors who were receiving the forest right claims to look into the pending cases and to collect whatever shortfall of documents were required.</p> <p>The Committee is satisfied that a lot of claims have been settled and the process of settling the claims is going on fast track with the intervention of the Hon'ble Chief Minister.</p> <p><i>The assurance is in the process of being fulfilled.</i></p>
2	<p>Ref and Date - Zero Hour Mention by Shri Viresh Borkar- MLA on 10.08.2023.</p> <p>Subject - Fear and anxiety in the minds of the tribals having more than 35 houses at Gawant, Chimbhel Village of Tiswadi Taluka as they face lot of problems during immersion of Ganesh idols for the last three years, due to filling of a 100 year old traditional pond (Tali). The steps the Government intends to take to solve this issue.</p> <p>Assurance - Dr. Pramod Sawant, Chief Minister – I am aware of this. For last three years I have been monitoring this issue. I have intervened and got this desilted. It is Govt/Provedoria land given on lease. A local resident is refilling it again and again. The matter is sub judice. I will ask Collector to find permanent solution for this.</p> <p>Fulfilment/ Action taken by Government – The Department informed that the Government land bearing survey number 192/1 of Village Morombi O Grande of Tiswadi Taluka, North Goa is standing in the name of Provedoria da Assistencia Public for an area admeasuring 18645 square meters. An area of 18878sq. mts was granted by the Collector of Goa by an Order dated 27/04/1977 to Shri Krishna Kankonkar, resident of Chimbhel, Taluka Tiswadi for agricultural purposes subject to the conditions laid down in the said order. The Order was issued under</p>

Section 21 of the Goa Land Revenue Code, 1968 read with Rule 10 of the Goa Land Revenue (Disposal of Government Lands) Rules, 1971.

The said Order granted the land to Krishna Kankonkar on perpetuity and he was Occupant Class – II.

The said land was granted strictly to Krishna Kankonkar for agricultural purposes. However, he died on 26/08/1991 and his widow expired in the year 2011 leaving behind one son and four daughters.

The current possession of the land is held by Shri Vijayanand Kankonkar and Shri Alok Kankonkar, the nephews of late Krishna Kankonkar as they are the sons of his brother Popat Kankonkar, r/o C-3, 2nd Floor, Seagull Apartments, near market, Panaji Goa. The said Vijayanand Kankonkar and Aalok Kankonkar.

Shri Vijayanand Kankonkar and Shri Aalok Kankonkar constructed a permanent structure on the said land and the checklist has been filed by the Mamlatdar of Tiswadi Taluka for which proceedings are already initiated before the Deputy Collector & SDO, Tiswadi. The land was granted for agricultural purpose and hence, the construction on the land without any conversion sanad is itself a violation of the grant.

According to the villagers, there was a water body "Talli" in the said property which was used every year by the villagers for Ganesh Visarjan during Ganesh Chaturthi period. There is also a temple in the said village of Sateri, situated at the distance of 50 meters from the said property and at the time of festival (Jatrotsav) of Devi Sateri, villagers and devotees use the water from the water body (Talli) to perform Abhishek of Devi Sateri and they also performed religious ceremonies and rituals in the said property. It is informed that Mr. Vijayanand Kankonkar has covered the "Talli" water body fully with mud and tree saplings and they have installed GI plated gate at the entrance of the property.

No injunction is operating against the Government in any Civil proceedings filed by Shri Vijayanand Kankonkar and Shri Aalok Kankonkar. However, the Order dated 14/09/2023 passed by the Hon'ble High Court of Bombay at Goa restrains the Government, which is the owner of the property, from carrying out any digging in the property. The Government therefore filed a Misc. Civil Application No. 2191 of 2024 before the Hon'ble High Court of Bombay at Goa for vacating the order dated 14/09/2023 and seeking leave to carry out digging /excavation in the property to restore the water body in the property.

The Hon'ble High Court of Bombay at Goa vide order dated 5th September, 2024 directed the villagers to perform the immersion of Ganesh idols in the well which is at a distance of 9.80 metres from entrance. The authorities were directed to provide necessary protection/security for the purpose of immersion of the Ganesh idols from the said village to be carried out in the well.

The said matter was placed for further consideration on 11th October 2024. On 27th November 2024 the Hon'ble High Court directed the Water Resources Department to verify whether the water body has been restored and to file a report within two weeks and listed the matter on 16/12/2024. The matter was adjourned by consent and stand over to 14/01/2025 for filing report of the Water Resources Department on restoration of water body. Thereafter, the matter was adjourned by consent on 5 occasions and the matter was then posted for hearing on 09/04/2025 for filing latest report of the WRD.

No injunction is operating against the Government in any Civil proceedings filed by the respondents Shri Vijayanand Kankonkar and Shri Aalok Kankonkar and since there is a clear case of violation of conditions of allotment Order granted by the Collector of Goa by changing the purpose of use of land from agriculture to non-agriculture, it was proposed that the necessary proceedings for reversion of land shall be initiated against the legal heirs of Krishna

<p>Kankonkar by providing opportunity of hearing in accordance with the principles of natural justice and accordingly.</p> <p>In view of the Misc. Civil Application No. 2191 of 2024 filed by the Government before the Hon'ble High Court of Bombay at Goa, the Department vide note dated 08/01/2025 moved proposal before the Government seeking legal advice from the Advocate General for initiating reversion proceeding in the matter against the legal heirs of Krishna Kankonkar by providing opportunity of hearing in accordance with the principles of natural justice and fair play in the matter.</p>
<p>Remarks of the Committee – <i>The matter is sub judice. The Committee, therefor, cannot give its recommendations.</i></p>

URBAN DEVELOPMENT	
1	<p>Ref and Date - Starred LAQ 1A by Shri. Altone D'Costa – MLA on 20-7-2023 regarding Smart City Project, Panaji.</p> <p>Subject - Shri. Altone D'Costa - MLA, I had asked for the photographs and video evidence on the urgent status of work of smart city project. Why that is not provided? Nothing is made available on the Government website also, why?</p> <p>Assurance – Dr. Pramod Sawant, Chief Minister If the photos are not uploaded, I will get the photos of all completed smart city works and projects uploaded on the website.</p> <p>Fulfilment/ Action taken by Government – The Department informed that all the completed Smart city works and Projects have been uploaded on the website.</p> <p>Remarks of the Committee – The Committee is satisfied with the reply of the Department. <i>The assurance has been fulfilled.</i></p>
2	<p>Ref and Date - Starred LAQ 1A by Shri. Altone D'Costa – MLA on - 20-7-2023 regarding Smart City Project, Panaji.</p> <p>Subject - Shri. Vijai Sardesai - MLA In Annexure E 10 locations where cables are damaged, power cables, CAT 6, fibre cables damaged are given. Newly laid cables are damaged. We want to know how much was spent on laying new cables and how much was spent on replacing them. CCTVs are not functioning. It is said they are temporarily down. I demand judicial inquiry into this. He is saying Show Cause Notices are issued to contractors. Why it is not given in the annexures.</p> <p>Assurance – Dr. Pramod Sawant, Chief Minister I have issued show cause notices to the contractors. I will initiate inquiry on the other faulty contractors.</p>

	<p>Fulfilment/ Action taken by Government – The Department stated that all traffic signals are operational except the signal at Caculo Mall Junction due to site being under construction. All the signals are managed by the Traffic Police Department. All CCTV Surveillance system is monitored by the North Goa District Police Staff and the CCTV cameras (Fixed cameras 37 nos. and PTZ cameras 5 nos.) are locally down temporarily due to 3rd party activities.</p> <p>Remarks of the Committee – During oral evidence, the Department informed that all the cameras have been repaired at no cost to the smart city. One camera in Panaji is being rectified and will be completed in a month's time.</p> <p>The Committee is satisfied with the reply. <i>The assurance is fulfilled.</i></p>
3	<p>Ref and Date - Starred LAQ No. 1B by Shri Vijai Sardesai and Shri Carlos Ferreira, MLAs on 3-8-2023 regarding increase of Municipal Taxes.</p> <p>Subject : Transerve Technologies Pvt Ltd has conducted a sample GIS survey in Ward No. 14 of Margao on 14 November 2017 and which was completed in January 2018. According to the report total number of structures in Margao Municipality Ward No. 14 was 5410 but only 4441 were registered, shortfall of one thousand. Total commercial establishments were 2358 as against only 1617 on text books, difference of more than 700. Total number of sign boards were 3960 but only 1400 were registered, shortfall of 2500. Only one commercial complex in a ward had 156 establishments, only 15 were paying tax, in other words the annual revenue of the ward could have been 3.16 crores but only 40 lakhs 30 thousand rupees are collected, My pointed supplementary is whether the Minister is having the information and report of the sample GIS survey or not.</p>

<p>Assurance – Shri. Vishwajit Rane, Urban Development Minister I will have to check, when I study a question anything related to GIS, if anything was done earlier, we are been trying to find out and as a result of which Shri Vijai Sardesai, Hon. MLA said loss of Revenue. I will give him an assurance, first of all I don't have the report and if there is a report of any kind, let me at least go through the notings of file what is being done, but we are in the process of doing that and based on that, if that has been done at that point of time and this was supposed to be implemented in that particular ward, we will access and see what can be done.</p>
<p>Fulfilment/ Action taken by Government – The Department informed that vide Order No. 14/DMA/Accts/GEO-TAG/ULBs/GSUDA/2023-24/3877 dated 13/03/2024, the Goa State Urban Development Agency appointed M/s. Kolbro Group Pvt. Ltd. to carry out the GIS based survey of all the properties coming under the jurisdiction of Margao Municipal Council and the said work is under process. As per the survey report of the company, total number of structures identified as on date is 6149 which are more than the report of Transerve Technologies Pvt. Ltd. After submission of completed GIS based survey report, the same will be implemented with approval of the Council.</p>
<p>Remarks of the Committee – During oral evidence, the representatives of the Department informed that an agency M/s Kolbro Group Pvt. Ltd. has been appointed to do the GIS survey of the whole of South Goa in which Margao Municipal is considered. The total NIC records of houses in Margao is 58975. Till date they have completed 13190. Work has been slow as the enumerators have gone for exams. Work will be completed by the end of September. The Committee is satisfied with the reply of the Department. <i>The assurance is in the process of being fulfilled.</i></p>

4	<p>Ref and Date - Starred LAQ No. 4B by Shri Digamber Kamat – MLA on 3-8-2023 regarding workers on daily wages/contract basis.</p>
	<p>Subject - Some of these workers are working since 2001, 2002 and 2004. Earlier Chief Minister had given an assurance that he will clear the file in four days. I had also raised this issue with the Urban Development Minister. He had asked to submit names of those who completed 7 years of service and we will take a decision to regularise them.</p> <p>Whereas reply given today states that However, there is a Supreme Court Judgement on temporary/contractual employees. I am not able to understand this.</p> <p>In Forest Department you have given temporary status to 300 employees.</p> <p>Will Minister maintain his assurance which he had given on the day of demands.</p>
	<p>Assurance - Shri. Vishwajit Rane, Minister for Urban Development. In Forest Department we have given temporary status. There is need to give this status to others who have put in 5 or 7 years of service. I will send a positive proposal to give a separate kind of status to those who have completed five years of service. By next Monday I will discuss with Chief Minister and give directions to the Director to send a combined comprehensive proposal from each Municipality to the Government.</p>
	<p>Fulfilment/ Action taken by Government –</p> <p>The Department informed that in view of assurance given by the Minister, the proposal was submitted to the Government on the matter of regularization. However, due to some queries, the proposal was not approved. Subsequently, in view of assurances given in the Budget Speech 2025-26 for “Temporary Status for employees employed in Urban Local Bodies who are more than seven years in service”, it was proposed that the Municipal daily wage workers working in Municipalities for more than 7 years be considered for temporary status under the daily wage scheme and</p>

	also for rise in their pay scale was submitted for decision of the Government.
	Remarks of the Committee – <i>The assurance is being fulfilled.</i>

WATER RESOURCES	
1	<p>Ref and Date - SQ 1C tabled by Shri Vijai Sardesai, Shri Cruz Silva and Shri Carlos Ferreira - MLAs on 19.7.2023.</p>
	<p>Subject - Status of Mhadei</p>
	<p>Assurance – By Shri Subhash Shirodkar – Minister for WRD - I will organise a meeting of the House Committee immediately after this Session is over.</p>
	<p>Fulfilment/ Action taken by Government – The Department informed that the Committee meeting is yet to be fixed by the Chairman of the House Committee.</p>
	<p>Remarks of the Committee – During oral evidence, the representatives stated that a meeting was held on 08-01-2025.</p> <p>The Committee was satisfied with the reply. <i>The assurance is fulfilled.</i></p>
2	<p>Ref and Date - SQ 2A of 2.8.2023 by Smt. Delilah Lobo – MLA regarding dilapidated condition of the Tillari canal irrigation project in Sodiem village.</p>
	<p>Subject - Smt. Delilah Lobo –MLA Due to leakage in the Tillari Canal Irrigation Project at Sodiem village farmers could not cultivate their fields.</p>
	<p>Assurance – Shri Subhash Shirodkar, Minister for WRD – Sir, I have immediately taken action in the matter after it was brought to my notice. Repair works of this canal will start in October – November this year. I will personally inspect this place as soon as this Session is over i.e. on 11th of this month.</p>
	<p>Fulfilment/ Action taken by Government –</p>

	<p>The Department informed that the work is tendered and awarded and the same is in progress.</p>
	<p>Remarks of the Committee – The Committee has noted that the Department has initiated the repair work of the canal.</p> <p><i>The assurance is in the process of being fulfilled.</i></p>
3	<p>Ref and Date - Demand No. 74 Water Resources on 02-08-2023.</p>
	<p>Subject - Shri Kedar Naik – MLA Construction of anti sea erosion protection wall at Coco Beach, this was assured in the House during the last monsoon session. 70% of this Coco beach is already washed away.</p>
	<p>Assurance – Shri Subhash Shirodkar, Minister for Water Resources – By August end I will complete all process and after 10th September you can decide the date and we will have foundation for that.</p>
	<p>Fulfilment/ Action taken by Government – The Government informed that the work is tendered and the lowest agency has been accepted. The file is processed for approval of expenditure sanction of the Government.</p>
	<p>Remarks of the Committee – As the Department has taken up the work and the administrative procedures are underway, the Committee is satisfied that the Department has begun the process.</p> <p><i>The assurance is in the process of being fulfilled.</i></p>
4	<p>Ref and Date - Demand No. 74 Water Resources on 2.8.2023.</p>
	<p>Subject - Shri Viresh Borkar – MLA There is need to inspect all the illegal borewell and present a report.</p>

	<p>Assurance – Shri Subhash Shirodkar, Minister for WRD – As I said principally and sentimentally I am not for borewells in the whole of Goa. Enough is enough. We have to bring restriction on them. I will get a detailed report on illegal borewells and legal borewells and try to restrict the number.</p>
	<p>Fulfilment/ Action taken by Government – The Department informed that 161 bore wells were identified. 53 bore wells have been issued show cause notice and 108 bore wells have been sealed.</p> <p>Remarks of the Committee – During oral evidence, it was revealed that the Department had not inspected or checked any further bore wells. The Committee desired to know if there was any check maintained on the quantity of water drawn from the bore wells. It was also brought to the notice of the Department that several age old wells in the vicinity of the bore wells were getting dried and now these areas that did not use public water have to be supplied with tanker water.</p> <p>The Committee cautioned the Department of the depletion of groundwater in the State and the need to take immediate steps to stop the bore wells that are built randomly in the State.</p>
5	<p>Ref and Date - Demand No. 74 Water Resources on 2.8.2023.</p> <p>Shri Ulhas Tuenkar – MLA Subject: There are few houses on WRD land in Navelim Constituency. There is fear in the minds of these people that someday they will be asked to vacate the place.</p> <p>Shri Aleixo R. Lourenco – MLA There are 7-8 houses at Mandopa. Hon. Member Shri Ulhas Tuenkar has spoken about it. These houses are existing there since last many years. They don't have water and electricity. They are</p>

	<p>Goans not migrants. There is need to regularise them, or give them an alternate land. There is need to help them.</p>
	<p>Assurance – Shri Subhash Shirodkar, Minister for WRD – I will see what can be done about these houses.</p>
	<p>Fulfilment/ Action taken by Government – The Department stated that demarcation of acquired land D3 canal of SIP is under progress. Once the demarcation is complete, the report will be submitted to the Government for decision.</p>
	<p>Remarks of the Committee – During oral evidence before the Committee, the representatives of the Department stated that the demarcation of land is in progress and will be completed by March 2026.</p> <p>The Committee is aware that the work of demarcation is in progress but feels that the peoples despair be addressed urgently.</p> <p><i>The assurance is in the process of being fulfilled.</i></p>
6	<p>Ref and Date - Demand No. 74 Water Resources on 2.8.2023.</p>
	<p>Subject - Amrit Sarovar Mission Shri Yuri Alemao – Leader of the Opposition It also mentions about the construction of small dams and bandharas on our Mhadei. Whether this scheme will be sufficient in terms of present scenario of the dispute of Mhadei, might kindly clarify.</p>
	<p>Assurance – Shri Subhash Shirodkar, Minister for WRD – We have mapped all small and large water bodies in all constituencies. I will be presenting a book each on every constituency in the House before 9th August 2023.</p>

	<p>Fulfilment/ Action taken by Government – The Department informed that 59 dams are planned in the Master Plan of Mhadei River to store about of 24.00 TMC of water. Out of which two dams have been constructed. Department is planning six more dams to store about 7.64 TMC water in the coming year. The allotted water will be harvested in a phased manner.</p> <hr/> <p>Remarks of the Committee – During oral evidence before the Committee, the representatives of the Department informed that 61 projects have been identified. 6 bandharas and 2 small dams are being taken up. An agency has been identified; the Ground Water Clearance (GWC) has approved the project and has gone for cabinet approval.</p> <p>It was revealed that the master plan was prepared in 1999 and 2 projects have been completed since. The Anjunem and Amthane. Since then, not even the DPRs have been prepared for these projects. The Department also informed that most of the area comes under Wild Life Sanctuary.</p> <p>The Committee observed that the Department has not made any progress in construction of these small dams and bandharas. The Water Dispute Tribunal had pointed out that Goa was not doing anything for use of the water but Karnataka was doing much more. The term of the WDT is coming to a close and the State has not done anything to make its case strong. The Committee also mentioned that with the diversion of the Malaprabha river, 2 wildlife sanctuaries will get inundated. The Department should make known this point whilst raising objections. The Committee was distressed with the casual approach of the Department to the hard reality which is totally against the interest of the State.</p> <p><i>The Committee is not satisfied and the assurance is not fulfilled.</i></p>
7	Ref and Date - Demand No. 74 on Water Resources – 2.8.2023.

	<p>Subject - Shri. Premendra Shet – MLA Bandhara at Bailpar on river Sal.</p> <p>Assurance – Shri Subhash Shirodkar, Minister for WRD – In Bicholim Constituency, a Bandhara will be built at Bailpar on Sal River. Its work will start in September 2023 and we will get 250 MLD water by December 2024. Foundation will be laid for project at Morle before 30th August 2023. Third project at Murida Barrage, from which we will get 15 lakh cubic meter water for Priol and Ponda Taluka.</p> <p>Fulfilment/ Action taken by Government – The Department stated that in Bicholim Constituency, Barrage on Sal River is under progress. The work at Murdiwada could not be taken up due to opposition of the project by locals/NGO's. Barrage at Bailpar on Kalna River is constructed and work has been completed. The construction of Barrage (2 nos) at Sal in Bicholim Taluka on Chapora River is under progress.</p> <p>Remarks of the Committee – The Committee is satisfied that the work is being carried out and will be completed in due course.</p> <p><i>The assurance is in the process of being fulfilled.</i></p>
8	<p>Ref and Date - Zero Hour Mention by Shri Venzy Viegas, MLA, on 04-08-2023.</p> <p>Subject - "Fear and anxiety in the mind of the people of Dumoetem Pedde, Varca and Uttordoxi Pedda Cruz Silva Varca with regards to the footbridge over the Varca creek, which is severely damaged due to the heavy monsoon and on the verge of collapse, which will cause inconvenience and stop the fishermen, locals, tourists access to the Varca beach. Immediate action need to be taken to avoid the footbridge being washed off during the rain".</p>

	<p>Assurance – Shri Subhash Shirodkar, Minister for Water Resources. I will enquire into the matter immediately on priority.</p>
	<p>Fulfilment/ Action taken by Government – The Department informed that immediate action was taken on the severely damaged foot bridge over Varca creek. The work of “Construction of temporary pedestrian footbridge across creek near Club Mahindra at Varca in Benaullim Constituency” was tendered and successfully completed to ensure uninterrupted access for fishermen, locals and tourists to Varca beach.</p>
	<p>Remarks of the Committee – The Committee is satisfied that the temporary foot bridge has been constructed giving access to the Varca beach.</p> <p><i>The assurance is fulfilled.</i></p>

GOA LEGISLATURE SECRETARIAT

MINUTES OF THE MEETING OF THE COMMITTEE ON GOVERNMENT ASSURANCES HELD ON 19TH JUNE 2025 AT 3.30 PM

A meeting of the Committee on Government Assurances was held on 19th June 2025 at 3.30 pm in the Public Accounts Committee Room in the Assembly Complex, Porvorim – Goa, to examine the action taken on the Government Assurances of Fifth Session 2023.

2. The following were present:

Chairman

Shri Aleixo Reginaldo Lourenco

Members

Smt. Delilah Lobo

Shri Antonio Vas

Shri Viresh Borkar

Goa Legislature Secretariat

Smt. Namrata Ulman ... Secretary

Smt. Blandina D'sa ... Under Secretary

3. At the outset, the Chairman welcomed the Members of the Government Assurances Committee. A copy of the Action Taken received in respect of Government Assurances of Fifth Session 2023 and Sixth Session 2024 were circulated to the Members.

4. The Committee examined the action taken in respect of Government Assurances of Fifth Session 2023 and 2 Assurances pertaining to Ports Department of Sixth Session 2024. The Committee desired that the representatives of Departments of Public Private Partnership, Public Works, Labour and Employment, Revenue, Agriculture, Empowerment of persons with Disabilities, Fisheries, Social Welfare, Election, Power,

Tourism, Tribal welfare, Captain of Ports (Sixth Session 2024), Municipal Administration (UDD), and Water Resources, be called before the Committee for further elucidation during its next sitting.

5. The Committee decided to have its next meeting on 27th June 2025 at 3.00 p.m.

6. The Meeting was adjourned at 5.30 p.m.

[Digital and Verbatim proceedings were kept]

GOA LEGISLATURE SECRETARIAT

**MINUTES OF THE MEETING OF THE COMMITTEE ON GOVERNMENT
ASSURANCES HELD ON 17TH MARCH 2025 AT 3.00 PM**

A meeting of the Committee on Government Assurances was held on 27th June 2025 at 3.00 pm in the Public Accounts Committee Room in the Assembly Complex, Porvorim – Goa, to seek clarifications on the action taken on the Government Assurances of Fifth Session 2023 and assurances pertaining to Ports Department of Sixth Session 2024.

2. The following were present:

Chairman

Shri Aleixo Reginaldo Lourenco

Members

Smt. Jennifer Monserrate

Smt. Delilah Lobo

Shri Viresh Borkar

Goa Legislature Secretariat

Smt. Namrata Ulman ... Secretary

Smt. Blandina D'sa ... Under Secretary

Witnesses

Shri Rajan Satardekar	.. Director, PPP
Shri Srinet Kothwale	.. Collector (South)
Shri Agnelo L. D'Souza	.. Under Secretary Revenue II
Shri Surendra Naik	.. Joint Secretary Revenue
Shri Anthony Almeida	.. Section Officer, Revenue
Shri Shrivallabh Pai	.. C.E. (NH, R & B), PWD
Dr. Levinson J. Martins	.. Commissioner, Labour & Employment
Shri Chandrakant Shetkar	.. Director, DSLR
Shri R.K. Pandita	.. Chief Town Planner, TCP
Shri Sandeep Fal Dessai	.. Director, Agriculture
Shri Radhesh V. Kenavdekar	.. E.E., SCD, Agriculture

Shri Ajit Panchwadkar	.. Director, Social Welfare
Shri Thanu N. Zalmi	.. Statistical Officer, Social Welfare
Shri Stephen Fernandes	.. Chief Electrical Engineer, Power
Shri Cheshta Yadav	.. Secretary, Tribal Welfare
Smt. Yogini Acharya	.. Asst. Director, Tribal Welfare
Shri D. Y. Salelkar	.. CE (WRD)
Shri S.S. Gill	.. Secretary (WRD)
Shri Brijesh Manerkar	.. Director, DMA

3. At the outset, the Chairman welcomed the Members of the Government Assurances Committee. A copy of Actions Taken on which further clarifications were to be sought, were circulated to the Members.

4. The Committee orally examined the representatives of the following Government Departments - Public Private Partnership, Public Works, Labour and Employment, Revenue, Agriculture, Fisheries, Social Welfare, Election, Power, Tourism, Tribal welfare, Captain of Ports (Sixth Session 2024), Municipal Administration (UDD), and Water Resources. The Department of Empowerment of Persons with Disabilities failed to appear before the Committee.

5. The Committee decided to present part Report in the ensuing Tenth Session 2025.

6. The Meeting was adjourned at 5.45 p.m.

[Digital and Verbatim proceedings were kept]
